

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

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ANUBHAV ANAND ARON, ABHINAV ANAND
 (Advocates for the Respondent No.12)
 A-901, Apex Golf Avenue, Sector-I,
 Greater Noida (West), U.P. – 201 306
Mob: 9811764256, 9582416270
Email: abhinav.legal@gmail.com

Place: KOLKATA
 Date: 27/5/25



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

REPLY /RESPONSE FILED BY THE RESPONDENT NO.11 i.e.

BHOLA RAM STEELS PVT. LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present Reply/Response has been filed by the Respondent No.11 i.e. Bhola Ram Steels Pvt. Ltd. [hereinafter referred to as the "answering Respondent"]. That the answering Respondent is filing this present Reply/Response through its Authorized Representative, namely, Sh. Kapil Kumar Saraswat, who vide Board Resolution dated 02.05.2025, has been duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon'ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Board Resolution dated 02.05.2025 is annexed as **Annexure: R11/A.**

2. That at the outset, the answering Respondent denies each & all the statements, averments and allegations contained in the captioned Original Application filed by the Applicant (pertaining to the answering Respondent) which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim. That save & except what are matters of records and what has been specifically admitted hereinafter, each and every said allegations, statements, averments and contentions



made in the captioned Original Application filed by the Applicant are hereby denied.

3. That the answering Respondent is a company registered under the Companies Act, 1956 having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012 and its Corporate Office at: 2nd Floor, M-79, M-Block Market, Greater Kailash – II, New Delhi – 110 048. That the answering Respondent is operational since March, 1998 and is engaged in the business of manufacturing & sale of Steel Billet, M.S. Flat, Bar & Rods, Squire and Electro Forged Grating. That the answering Respondent manufactures a high-quality product only on pre-defined orders for Government Projects and Public Sector Units (PSUs) like Tata, L & T, Reliance etc.
4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses and/or Consent to Operate. That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent duly have the Environmental Clearance (EC) dated 14.03.2024 issued by the State Environment Impact Assessment Authority (SEIAA), Bihar. Copy of the Environmental Clearance (EC) dated 14.03.2024 issued by the State Environment



Impact Assessment Authority (SEIAA), Bihar is annexed as **Annexure: R11/B.**

6. That the answering Respondent have valid consents both under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as well as under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 issued by the Bihar State Pollution Control Board, both of which are valid till 21.06.2028. Copy of the Consent to Operate dated 22.06.2023 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 issued by the Bihar State Pollution Control Board is annexed as **Annexure: R11/C.** Copy of the Consent to Operate dated 22.06.2023 under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 issued by the Bihar State Pollution Control Board is annexed as **Annexure: R11/D.**

7. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid till 09.10.2029. Copy of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 17.03.2025 issued by the Bihar State Pollution Control Board is annexed as **Annexure: R11/E.**

8. That the answering Respondent is a Zero Liquid Discharge (ZLD) unit and no industrial waste is discharged by the answering Respondent. That the raw effluent from process is firstly collected in a Collection tank for dosing process. That, thereafter, the effluent was sent to settling tank and from there it went to the filtration tank. That treated water is, thereafter, kept in a storage tank, from where it is taken back for process. That the cooling water is kept in re-circulation system for



purposes of cooling and re-circulates after passing through cooling towers. That ultrasonic flow-meter is duly installed at the inlet as well as outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That the answering Respondent has also duly installed PTZ camera at the Effluent Treatment Plant (ETP) of the answering Respondent. Copy of the Lay-out of the ETP of the answering Respondent is annexed as **Annexure: R11/F**. Photographs of the ultrasonic flow-meters installed at the inlet as well as outlet of the Effluent Treatment Plant (ETP) of the answering Respondent are collectively annexed as **Annexure: R11/G (Colly)**. Photograph of the PTZ Camera installed at the Effluent Treatment Plant (ETP) of the answering Respondent are collectively annexed as **Annexure: R11/H**.

9. That the furnace of the answering Respondent runs of electric power only and hot galvanization process runs on PNG fuel. That no coal/furnace oil/pet coke and/or any other source is used in the furnace of the answering Respondent. That in order to control the air pollution, the answering Respondent has installed two fume extraction system [primary – for electric furnace and secondary – for shade area] attached with dust collector and wet-scrubber having the stack height of 30 meters from the ground level. That the answering Respondent has also installed online monitoring system for control of emission, which is connected with the server of the Bihar State Pollution Control Board as well as Central Pollution Control Board on 24 x 7 basis. Photographs of the Air Pollution Control System installed by the answering Respondent are collectively annexed as **Annexure: R11/I (Colly)**.
10. That the slag and sludge generation is approximately 4.5 MT/Month. That the said slag and sludge is stored separately in hazardous waste storage room inside the premises of the answering Respondent and is



sold to M/s Bhawani Chemicals, F8, Udyogpuram, Partapur, Meerut (U.P.) – 250 103. Photograph of the Hazardous Waste Storage Room is annexed as **Annexure: R11/J**. Copies of the Tax Invoices pertaining to the slag generated by the answering Respondent are collectively annexed as **Annexure: R11/K (Colly)**.

11. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and regularly analysis the parameters of ambient air, stack emissions, drinking water, waste water and ambient noise levels nearby the unit of the answering Respondent. That various test reports shows that the parameters of ambient air, stack emissions, drinking water, waste water and ambient noise levels are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copy of the Test Reports dated 07.04.2025 issued by Pheet Lab Pvt. Ltd., Patna are collectively annexed as **Annexure: R11/L (Colly)**. Copy of the Toxicity Test Report of Slag of Induction Furnace dated 13.05.2025 issued by Johannes Kepler Testing & Research Centre (HICM) Pvt. Ltd., Patna, Bihar is annexed as **Annexure: R11/M**.
12. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.



13. That as far as the allegation raised by the Applicant in the captioned Original Application with respect to the industries being run in “residential area”, it is submitted that, as mentioned in the foregoing paras of this present Reply/Response, the answering Respondent is operational since March, 1998. That at the time the answering Respondent has started its operation in March, 1998, there was no residential house nearby the industry of the answering Respondent. That, moreover, the answering Respondent is regularly paying its Property Tax to Nagar Parishad Danapur Nizamat. Copies of the Property Tax Payment Receipts for the financial years 2022-23, 2023-24 & 2024-25 are collectively annexed as **Annexure: R11/N (Colly)**.
14. That, moreover, there are approximately 9-10 industries in the area concerned, however, the Applicant has impleaded only 5 industries in the captioned Original Application. That the Applicant has not impleaded the remaining industries in the captioned Original Application for the reasons best known to the Applicant. That as far as the answering Respondent is concerned, the test reports annexed by the answering Respondent along-with this present Reply/Response clearly shows that all the parameters of air quality, drinking water as well as noise levels are well within the prescribed limits. That, therefore, the pollution, if any, cannot be attributed to the answering Respondent as alleged by the Applicant in its captioned Original Application.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon’ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 49 of 2025 (EZ) titled as “*Manbodh Kumar Vs. State of Bihar & Ors.*” filed by the Applicant in as far as it is related with the answering Respondent;



(ii) Pass such other/further order(s) as this Hon'ble Tribunal may
deem fit and proper in the facts & circumstances of the case.

R. Prasad
FOR BHOLA STEELS PVT. LTD.
RESPONDENT NO.11

THROUGH AUTHORIZED SIGNATORY

Abhay Anand *Aravind*
ANUBHAV ANAND ARON, ABHINAV ANAND
(Advocates for the Respondent No.11)
A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306
Mob: 9811764256, 9582416270
Email: abhinav.legal@gmail.com

Place: KOLKATA
Date: 27/5/25

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar
Applicant

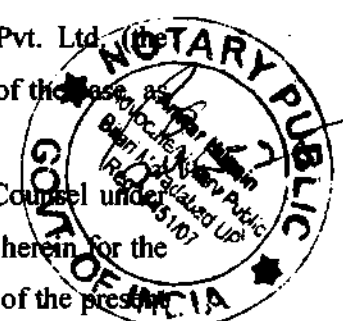
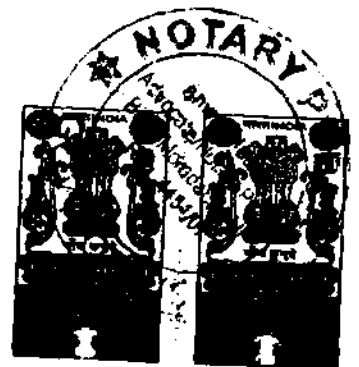
Versus

State of Bihar & Ors.
Respondents

AFFIDAVIT

I, Kapil Kumar Saraswat aged about 34 years S/o Sh. Rakesh Kumar, Authorized Representative of Bhola Ram Steels Pvt. Ltd. having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012 and its Corporate Office at: 2nd Floor, M-79, M-Block Market, Greater Kailash – II, New Delhi – 110 048 (the Respondent No.11 herein) do hereby solemnly affirm state as under:-

1. That I am the Authorized Representative of Bhola Ram Steels Pvt. Ltd. (the Respondent No.11 herein) and I am well conversant with the facts of the case, such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.



FOR BHODARAM STEELS PVT. LTD.
DEPONENT
AUTHORISED SIGNATORY

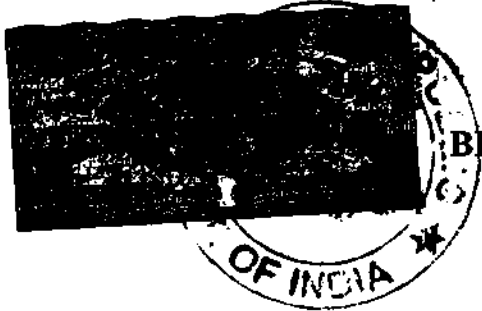
FOR BHODARAM STEELS PVT. LTD.
DEPONENT
AUTHORISED SIGNATORY

VERIFICATION:

Verified at _____ on this _____ day of _____ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

IDENTIFIED

Mr. N. G. ...
1942
Advocate/Notary Public
Bilari Moradabad UP
Hussain





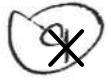
Bhola Ram Steels Pvt. Ltd.

Redg. Office : Nasriganj, Danapur, Patna - 800 012, Ph.. 09308999073-74

Corporate Office : 2nd Floor, M-79, M-Block Market, Greater Kailash-II, New Delhi-110048

Ph.: 0612-2216307, Telefax : 0612-2216012

E-mail : enquiry@bholaramsteels.com, Website : www.bholaramsteels.com



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF BHOLA RAM STEELS PRIVATE LIMITED HELD ON 02nd MAY, 2025 AT 12:30 P.M. AT 2ND FLOOR, M-79, GREATER KAILASH-II, NEW DELHI-110048

ITEM NO.: AUTHORISATION OF MR. KAPIL KUMAR SARASWAT, AADHAR NO. 4116 2998 0758 TO REPRESENT THE COMPANY BEFORE NATIONAL GREEN TRIBUNAL

“RESOLVED THAT Mr. KAPIL KUMAR SARASWAT, bearing Aadhar No. 4116 2998 0758, be is hereby authorised to sign, deed, document or paper and appear and represent the company before National Green Tribunal Eastern Zone Bench, Kolkata vide OA No. 49/2025/EZ and attend the hearing by the National Green Tribunal Easter Zone Bench.”

For on behalf of the board

Bhola Ram Steels Private Limited

For BHOLA RAM STEELS PVT. LTD.

Director

Harsh Goyanka

DIN: 07778220

 Director



सत्यमेव जयते

File No: SIA/3(a)/2436/2023
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), BIHAR)



Date 14/03/2024



To,

Ajay Kumar Goyanka
BHOLA RAM STEELS PRIVATE LIMITED
Nasriganj, Danapur, Patna, Sikandarpur, PATNA, BIHAR, At Nasriganj,, 800012
bholaramsteelspvtltd@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/BR/IND1/459853/2024 dated 13/02/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|--|--|
| (i) EC Identification No. | EC24B1010BR5825262N |
| (ii) File No. | SIA/3(a)/2436/2023 |
| (iii) Clearance Type | Fresh EC |
| (iv) Category | B1 |
| (v) Project/Activity Included Schedule No. | 3(a) Metallurgical Industries (ferrous and non ferrous) Environmental Clearance for the production of MS Billet/ingot 28880 MT per year and, MS section (Bar, Flat, Rod Square, 28850 MT per year by M/s Bhola Ram Steels Private Limited |
| (vii) Name of Project | BHOLA RAM STEELS PRIVATE LIMITED |
| (viii) Name of Company/Organization | PATNA, BIHAR |
| (ix) Location of Project (District, State) | SEIAA |
| (x) Issuing Authority | No |
| (xi) Applicability of General Conditions as per EIA Notification, 2006 | |

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1 (Part A, B and C)



EIA & EMP were submitted to the SEAC, Bihar for an appraisal by the State Level Expert Appraisal Committee (SEAC), Bihar under the provision of EIA notification 2006 and its subsequent amendments.

4. The brief about configuration of products and byproducts as submitted by the Project Proponent in form-1 (Part A, B and C)/ EIA & EMP Reports / presented in the SEAC Meeting for EC.
5. The SEAC, Bihar in its meeting held on 17/02/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to compliance of Specific and Standard EC conditions as given in this letter.
6. The above-mentioned proposal has been considered by State Environment Impact Assessment Authority (SEIAA), Bihar in the meeting held on 02/03/2024. The minutes of the meeting and all the Application and documents submitted Form 1 (Part A, B and C), EIA/EMP report etc. are available on PARIVESH portal which can be accessed by scanning the QR Code above.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Level Expert Appraisal Committee (SEAC), Bihar hereby accords Environment Clearance to the instant proposal of M/s. Ajay Kumar Goyanka under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions.
8. The SEIAA, Bihar reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The Project Proponent is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. This issues with the approval of the Competent Authority.

Annexure 2

Details of the Project

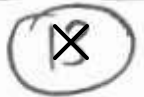
| S. No. | Particulars | Details | |
|--------|---|---|------|
| a. | Details of the Project | Environmental Clearance for the production of MS Billet/ingot 28880 MT per year and, MS section (Bar, Flat, Rod Square, 28850 MT per year by M/s Bholu Ram Steels Private Limited | |
| b. | Latitude and Longitude of the project site | 25.63978908881641,85.06670459871029 25.64221237874714,85.0686844429616 | |
| c. | Land Requirement (in Ha) of the project or activity | Nature of Land involved | |
| | | Non-Forest Land (A) | 2.59 |
| | | Forest Land (B) | 0 |
| | | Total Land (A+B) | 2.59 |



| S. No. | Particulars | Details |
|--------|---|---|
| d. | Date of Public Consultation | Public consultation for the project was held on |
| e. | Rehabilitation and Resettlement (R&R) involvement | NO |
| f. | Project Cost (in lacs) | 1200 |
| g. | EMP Cost (in lacs) | 96 |
| h. | Employment Details | |

Details of Products & By-products

| Name of the product /By-product | Product / By-product | Existing | Proposed | Total | Unit | Mode of Transport / Transmission |
|---------------------------------------|----------------------|----------|----------|-------|----------------------|----------------------------------|
| MS Ingot/ Billet | Product | 11650 | 17230 | 28880 | Tons per Annum (TPA) | Road |
| Slag Crushing | By-Product | 1500 | 2400 | 3900 | Tons per Annum (TPA) | Road |
| M.S Section M.S Flat, Bar Rod, Square | Product | 14150 | 14700 | 28850 | Tons per Annum (TPA) | Road |
| Electro Forged Grating | Product | 9200 | 0 | 9200 | Tons per Annum (TPA) | Road |



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, BIHAR

F. No.:- SIA/3(a)/2436/2023

Sub: Proposed Metallurgical Project "Bhola Ram Steels Private Limited" at Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar; By M/s Bhola Ram Steels Private Limited [Proposed Production Capacity – 28880 MT per year of M.S Billet / Ingot, (28850 MT per year of MS Section Bar, Flat, Rod Square), 3900 TPA of Slag Crusher and 9200 MT/year of Electro Forged Grating] – Environmental Clearance regarding.

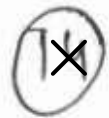
- Reference:-**
1. MoEF&CC ToR Proposal No. - SIA/BR/IND1/430592/2023, MoEF&CC ToR Amendment Proposal No. - SIA/BR/IND/306157/2023, MoEF&CC EC Proposal No. - SIA/BR/IND1/459853/2024 & SEIAA File No.:- SIA/3(a)/2436/2023.
 2. Scrutiny fee submission dated 06-06-2023 (For ToR).
 3. ToR issued date 07-07-2023.
 4. Scrutiny fee for Amendment ToR submission dated 02-11-2023.
 5. Amendment in ToR issued date 12-01-2024.
 6. Final EIA submission dated 02-02-2024.
 7. SEAC meeting held on 17-02-2024 (For EC).
 8. SEIAA meeting held on 02-03-2024 (For EC).

Sir,

This has reference to your online application for the above proposal of M/s Bhola Ram Steels Private Limited for Metallurgical Industries at Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar. The details of the projects are as follows:-

| Sl. No. | Item | Details |
|---------|------------------------|---|
| 1. | Name of the project | Proposed Metallurgical Project "Bhola Ram Steels Private Limited" at Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar; By M/s Bhola Ram Steels Private Limited |
| 2. | S. No. in the Schedule | 3(a) |
| 3. | Type of Project | Metallurgical Industries (Ferrous and Non-Ferrous) |

Pr



| 4. | Total Plant Area | 6.405 Acres (2.59 Ha.) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|-----|---------------------------------|--|---|---|-----------------------|----|--------------------------|--|---|---|--------------------------------|---|--------------|---|---|------------------------|--------------|---|--------------|----------|---|--------------------------------|-----------|---|------------------------------|-----------|---|---------------------------------------|---------|---|-------------------------------------|--------|---|----------------------|-----|---|--------------------------|--------------|---|----------------------------|-------------|---|--------------------------------|-------------|----|-----------------------------|--------------|----|-------------------------|----|----|-----|--------|----|------|---------------|
| 5. | Total Green Belt Area | 33% of total plot area | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6. | Location of the Project | Mauza:- Sikandarpur, Nasriganj, Tehsil:- Danapur, District:- Patna, State:- Bihar. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 7. | Salient features of the Project | <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Particulars</th> <th>After expansion final</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td colspan="2">Unit process / machinery</td> </tr> <tr> <td>A</td> <td>Induction furnace with continuous casting machine</td> <td>MS Ingot/ Billet 28880 MT/year</td> </tr> <tr> <td>B</td> <td>Rolling Mill</td> <td>28850 MT/year M.S. Section M.S. Flat, Bar Rod, Square</td> </tr> <tr> <td>C</td> <td>Electro Forged Grating</td> <td>9200 MT/year</td> </tr> <tr> <td>D</td> <td>Slag Crusher</td> <td>3900 TPA</td> </tr> <tr> <td>2</td> <td>Fixed Capital investment (Rs.)</td> <td>~12.0 Cr.</td> </tr> <tr> <td>3</td> <td>Electrical power requirement</td> <td>~5500 KVA</td> </tr> <tr> <td>4</td> <td>Raw Material Sponge Iron / Iron Scrap</td> <td>112 TPD</td> </tr> <tr> <td>5</td> <td>Ingots / Billets (only for rolling)</td> <td>96 TPD</td> </tr> <tr> <td>6</td> <td>Manpower requirement</td> <td>~70</td> </tr> <tr> <td>7</td> <td>Makeup water requirement</td> <td>~46.5 m3/day</td> </tr> <tr> <td>8</td> <td>Domestic water requirement</td> <td>~9.5 m3/day</td> </tr> <tr> <td>9</td> <td>Domestic wastewater generation</td> <td>~2.8 m3/day</td> </tr> <tr> <td>10</td> <td>Solid waste Slag Mill Scale</td> <td>Slag: 13 TPD</td> </tr> <tr> <td>11</td> <td>APCD - Bag House Filter</td> <td>01</td> </tr> <tr> <td>12</td> <td>ETP</td> <td>10 KLD</td> </tr> <tr> <td>13</td> <td>Fuel</td> <td>HSD - DG sets</td> </tr> </tbody> </table> | Sl. No. | Particulars | After expansion final | 1. | Unit process / machinery | | A | Induction furnace with continuous casting machine | MS Ingot/ Billet 28880 MT/year | B | Rolling Mill | 28850 MT/year M.S. Section M.S. Flat, Bar Rod, Square | C | Electro Forged Grating | 9200 MT/year | D | Slag Crusher | 3900 TPA | 2 | Fixed Capital investment (Rs.) | ~12.0 Cr. | 3 | Electrical power requirement | ~5500 KVA | 4 | Raw Material Sponge Iron / Iron Scrap | 112 TPD | 5 | Ingots / Billets (only for rolling) | 96 TPD | 6 | Manpower requirement | ~70 | 7 | Makeup water requirement | ~46.5 m3/day | 8 | Domestic water requirement | ~9.5 m3/day | 9 | Domestic wastewater generation | ~2.8 m3/day | 10 | Solid waste Slag Mill Scale | Slag: 13 TPD | 11 | APCD - Bag House Filter | 01 | 12 | ETP | 10 KLD | 13 | Fuel | HSD - DG sets |
| | | Sl. No. | Particulars | After expansion final | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 1. | Unit process / machinery | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | A | Induction furnace with continuous casting machine | MS Ingot/ Billet 28880 MT/year | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | B | Rolling Mill | 28850 MT/year M.S. Section M.S. Flat, Bar Rod, Square | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | C | Electro Forged Grating | 9200 MT/year | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | D | Slag Crusher | 3900 TPA | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 2 | Fixed Capital investment (Rs.) | ~12.0 Cr. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 3 | Electrical power requirement | ~5500 KVA | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 4 | Raw Material Sponge Iron / Iron Scrap | 112 TPD | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 5 | Ingots / Billets (only for rolling) | 96 TPD | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 6 | Manpower requirement | ~70 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 7 | Makeup water requirement | ~46.5 m3/day | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 8 | Domestic water requirement | ~9.5 m3/day | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 9 | Domestic wastewater generation | ~2.8 m3/day | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 10 | Solid waste Slag Mill Scale | Slag: 13 TPD | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 11 | APCD - Bag House Filter | 01 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 12 | ETP | 10 KLD | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 13 | Fuel | HSD - DG sets | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 8. | Total Water Requirement | 50 KLD Source:- Ground Water | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 9. | Power Requirement | Total - ~5500 KVA Source:- SBPDCL. For Power Backup one DG set of capacity 250 KVA (already installed) + 300 KVA (proposed) will be provided at site. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 10. | Total Cost of Project | Total Project Cost of Expansion - ₹ 12.0 Cr. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

Dr.



| | | |
|-----|--|--|
| | | Environment Management Plan Cost Capital Cost - ₹ 96 Lakhs Recurring Cost - ₹ 18.5 Lakhs/Annum |
| 12. | Corporate Environment Responsibility of the Project | - ₹ 30 Lakhs. |

PREMISES OF THE ENVIRONMENTAL CLEARANCE

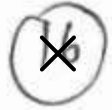
This Environmental clearance is being issued on the following premises which have been substantiated / described in detail in the format of application along with enclosed affidavits / certificates / undertakings etc. furnished therewith by the project proponent:-

- (i) Information provided, descriptions mentioned are complete, true and actual and no relevant fact has been concealed to obtain Environmental Clearance deceitfully by the project proponent.
- (ii) Project Proponent shall intimate SEIDAA immediately if there is any change in their official address / E-mail / Ph. No. / Cell. no. etc failing which communication sent to them on old address shall be considered as delivered.
- (iii) Environmental Clearance shall be liable to be revoked if furnished information provided description / Certificates / Affidavits / Undertaking etc. are found false / concocted at any stage of its validity.
- (iv) This Environmental Clearance is issued without affecting any court order / statutory other institutions as well as relevant other laws enacted by MoEF&CC, Gov, New Delhi.

I. Statutory compliance:

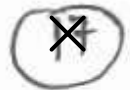
1. The Project Proponent shall obtain Consent to Establish/ Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the water (prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
2. The Project Proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/ from the competent authority concerned in case of drawl of surface water required for the project.
3. The Project Proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

(Signature)



II. Air quality monitoring and preservation

1. The Project Proponent shall install 24x7 continuous emission monitoring system ensuring 98% data upload at process stacks to monitor stack emission with respect to standards prescribed in Environment(Protection) Rules 1986 vide G.S.R. 277 (E) dated 31st March 2012 (applicable to IF/EAF) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. The Project Proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (protection) Act, 1986 or NABL accredited laboratories.
3. The Project Proponent shall install system carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; large plants: Continuous)
4. The Project Proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality/fugitive emissions to Regional Office of MoEF&CC, SEIAA, Zonal Office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
5. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources.
6. The Project Proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
7. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
8. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines Collected in the pollution control devices and vacuum cleaning devices in the process after briquetting / agglomeration.



9. The Project Proponent shall use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
10. The Project Proponent shall provide covered sheds for raw materials like scrap and sponge iron, lump ore, coke, coal, etc.
11. The Project Proponent shall provide primary and secondary fume extraction system at all melting furnaces.
12. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
13. Fixing water sprinklers in plant campus, and use water tanker for sprinkling water on approach road of the unit at least twice daffly or as per requirement to minimize air pollution due to dust
14. Mist spraying system for dust suppression in the campus.

III. Water quality monitoring and preservation

1. The Project Proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
2. The Project Proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC / SEIAA, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3. Adhere to 'Zero Liquid Discharge'.
4. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
5. The Project Proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R. 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
6. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

Pr



7. The Project Proponent shall practice rainwater harvesting to maximum possible extent.
8. The Project Proponent shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

1. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Office of the Ministry as a part of six-monthly compliance report.
2. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB (A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

1. The Project Proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
2. Practice hot charging of slabs and billets/blooms as far as possible.
3. Ensure installation of regenerative type burners on all reheating furnaces.
4. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
5. Provide the Project Proponent for LED lights in their offices and residential areas.

VI. Waste management

1. Used refractories shall be recycled as far as possible.
2. Oily scum and metallic sludge recovered from rolling mills ETP shall be mixed dried, and briquetted and reused melting Furnaces.
3. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office and SEIAA, Bihar.
4. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Trans boundary Movement) Rules, 2016.

Pr



5. Kitchen waste shall be composted or converted to biogas for further use. *(to be decided on case to case basis depending on type and size of plant)*

VII. Green Belt

1. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The green belt shall inter alia cover the entire periphery of the plant.
2. The Project Proponent shall prepare GHG emissions inventory for the plant and shall submit the action plan for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

1. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2. The Project Proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
3. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
4. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

1. The Project Proponent shall comply with the provisions contained in this Ministry's OM vide F. NO. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental / forest / wildlife norms / conditions. The company shall have



defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the SEIAA, Bihar as a part of six-monthly report.

3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the SEIAA, Bihar / Regional Office of MoEF&CC along with the Six Monthly Compliance Report.
5. Self-environmental audit shall be conducted annually. Every three years third par environmental audit shall be carried out.
6. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the plants shall be implemented.

X. Special Conditions:-

1. Under the Corporate Environment Responsibilities the modalities of all expenditure on skill development programme need to be done in consultation with and guidance of Bihar Skill Devolvement Mission, with intimation to the concerned District Magistrate, State Environment Impact Assessment Authority and Bihar State Pollution Control Board, Patna.
2. The Project Proponent has to fix display board on mentioning thereupon various activities to be done under Environment Management Plan (EMP).
3. The green belt area must be permanently barricaded for its exclusive demarcation and maintenance as a green belt area.
4. Conduct mock alarm drill at every six months or as per the extant Rules, whichever is earlier.
5. The important mobile number (contact number) in case of emergency must be displayed at every corner of the industry including at the entry gate.

Or



6. There must be fire alarm and control system of approved specification and mock drill as mandated by law should be conducted regularly.
7. Provide enough number of First Aid Box and other emergency medicine, stretcher, Mask, etc. away from the plant area at the entry and exit gates.
8. Sand bags must also be placed at appropriate places to control the fire in case of fire accident.
9. The Proponent has to shift cleaner fuel like CNG/PNG as fuel if the PNG/CNG line is made available at close vicinity as directed by the Bihar State Pollution Control Board, Patna.

XI. Miscellaneous

1. The Project Proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the Project Proponent's website permanently.
2. Entry inside the plant premises to all the workers/supervisor/Manager shall only be given after having all personal protective gears.
3. The Project Proponent, shall maintain regularly the material balance and shall report and shown as and when asked for.
4. The copies of the Environmental Clearance shall be submitted by the Project Proponents to the heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
5. The Project Proponent shall upload the status of compliance of the stipulated Environment Clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
6. The Project Proponent shall monitor the criteria pollutants level namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
7. The Project Proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

EW



8. The Project Proponent shall submit the environmental statement for each financial year in Form – V to the concerned State Pollution Control Board/SEIAA as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9. The Project Proponent shall inform the Regional Office as well as the SEIAA/Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
11. The Project authorities must strictly adhere to the stipulations made by the State Pollution control Board and the State Government.
12. The Project Proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during public Hearing and also that during their presentation to the State Expert Appraisal Committee.
13. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Bihar.
14. Concealing factual data or submission of false/fabricated data may result in revocation of this Environmental Clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The SEIAA, Bihar may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
16. The SEIAA, Bihar reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
17. The Regional Office of this MoEF&CC / SEIAA shall monitor compliance of the stipulated conditions. The Project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
18. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/ High Courts and any other Court of Law relating to the subject matter.

Bv



19. The Environmental Clearance shall remain valid for ten years from the date of its issuance.
20. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-
(Abhay Kumar)
 Member Secretary,
 SEIAA, Bihar

Copy, through email, for information and necessary action to :-

1. The Secretary, Environment, Forest and Climate Change Deptt., Govt. of Bihar, Sinchai Bhawan, Patna - 15;
2. The Additional Chief Secretary, Industries Deptt., Govt. of Bihar, Patna;
3. The Chairman, SEAC, Bihar;
4. The Member Secretary, B.S.P.C.B.-cum-Member Secretary SEAC, Bihar;
5. RO, Regional Office, MEF&CG, 2nd Floor, Headquarter - Jharkhand State Housing Board, Harma Chowk, Ranchi, Jharkhand - 834002;
6. Guard file.

AW
 13/3/24
(Abhay Kumar)
 Member Secretary,
 SEIAA, Bihar

Signature Not Verified

Digitally Signed by: Shri Abhay Kumar IFS
 Member Secretary, SEIAA

Date: 14/03/2024



BIHAR STATE POLLUTION CONTROL BOARD
 PARIVESH BHAWAN, PLOT NO. NS-82, PALIPUTRA INDUSTRIAL AREA,
 PATLIPUTRA, Patna - 800 010

Ref. No.- 1099.

Patna, dated- 22/8/23

DISCHARGE CONSENT ORDER

With reference to the on-line application no.- 7440171 dated 23.03.2023 and all document affidavit of M/s Bhol Ram Steels Pvt. Ltd., 301, Avkash Residencies, TNB Road, Opp. Hindi Bhawan, Dist.-Patna-800000 for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/alterd/existing outlet(s) for discharge of trade effluent and/or domestic sewage from (Capacity: M. S. Flat, Bar & Rods, Squire-28850 MT/yr, Electro Forged Gratings-9200 MT/yr & M.S. Ingot-28890 MT/yr.), Mauza-Sikandarpur, At-Nasriganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20, 21, 23, 30 and 32 of the Act;
- 2 That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016, Rules 4, 5, 7, 8, 10, 11, 12, 15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable.
- 5 That, the cooling process water shall be kept in recirculation system. Discharge shall conform to the standard prescribed by the Board and accordingly submit analysis report annually;
- 6 That, they shall obtain prior permission from CGWA for installation of bore well and abstraction of groundwater;
- 7 That, water spraying shall be regularly done inside the plant;
- 8 That, the environmental statement for each financial year ending 31st Sept. in Form-V as amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
- 9 That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ reg no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 10 That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under and
- 11 That, this CTO is granted on basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted shall be revoked and legal action shall be initiated.

To
Sri Ajay Kumar Goyanka,
 M/s Bhol Ram Steels Pvt. Ltd.,
 301, Avkash Residencies, TNB Road,
 Opp. Hindi Bhawan, Dist.-Patna-800001

(S. Chandrasekar)
 Member Secretary

TYPED COPY

24/A

BIHAR STATE POLLUTION CONTROL BOARD
PARVESH BHAWAN, PLOT NO. NS-5/2, PATLIPUTRA
INDUSTRIAL AREA, PATLIPUTRA, Patna-800010

Ref. No: - 1099

Patna, dated: - 22/6/23

DISCHARGE CONSENT ORDER

With reference to the on-line application no.-7440171 dated 23.03.2023 and all document affidavit of *M/s Bhola Ram Steels Pvt. Ltd.*, 301, Avkash Residencies, TNB Road, Opp. Hindi Bhawan, Dist.-Patna-800001; for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the he/they is/are granted consent to bring into use his/her new/altered/existing outlet(s) for discharge of trade effluent and/or domestic sewage from (Capacity: M.S. Flat, Bar & Rods, Squire-28850 MT/yr, Electro Forged Gratings-9200 MT/yr & M.S. Ingot-28890 MT/yr.), Mauza-Sikandarpur, At-Nasrigani, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue with the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections

24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20, 21, 23, 30 and 32 of the Act;

2. That, he/they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016, Rules 4, 5, 7, 8, 10, 11, 12, 13, 15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
3. That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable.
5. That, the cooling process water shall be kept in recirculation system. Discharge illegible hall

- conform to the standard prescribed by the Board and accordingly submit analysis report annually;
6. That, they shall obtain prior permission from CGWA for installation of bore well and abstraction of groundwater;
 7. That, water spraying shall be regularly done inside the plant;
 8. That, the environmental statement for each financial year ending 31st Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
 9. That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
 10. That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under and
 11. That, this CTO is granted on basis of undertaking up-loaded by the applicant and is subject to the

condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted shall be revoked and legal action shall be initiated.

To

Sri Ajay Kumar Goyanka,

M/s Bhola Ram Steels Pvt. Ltd.,

301, Avkash Residencies, TNB Road,

Opp. Hindi Bhawan, Dist.-Patna-800001

(Signed)

Sd./- 22.6.2023

(S. Chandrasekar)

Member Secretary

EPABX - 0612-2261250/2262265,

Fax-0612-261050

E-mail-[mspcbsk-bih@gov.in](mailto:mspcb-sk-bih@gov.in),

Website-www.bspcb.bih.nic.in



Ref. No. - 1098

Patna, dated- 22.06.23

EMISSION CONSENT ORDER

With reference to the on-line application no.- 7440171 dated 23.03.2023 and a document affidavit of M/s Bhole Ram Steels Pvt. Ltd., 301, Avkash Residencies, 1 NB Road, Opp. Hindi Bhawan, Dist.-Patna-800001; for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant for (Capacity: M. S. Flat, Bar & Rods, Squire-28850 MT/yr, Electro Forged Gratings-3000 MT/yr & M.S. Ingot-28880 MT/yr.), Mauza-Sikandarpar, At-Narainganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue; with the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act.
2. That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; Rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991 (whichever is applicable);
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable;
5. That, the arrangement for rainwater harvesting shall be made available in the unit's Premises;
6. That, water spraying shall be done on all pollution generating point inside the unit;
7. That, the unit shall store their solid waste/slag / ash etc separately inside the premises and use/disposed of properly;
8. That, adequate safety measures shall be provided inside the unit;
9. The unit shall construct Pucca/Paved Internal Road for transport to minimize fugitive emission.
10. That, the unit shall operate their fume extractor regularly and maintain all pollution control system during operation of the unit.
11. That, the unit shall submit Ambient Air Quality, Stack Monitoring report and Ambient Noise Level report six monthly to the Board and the quality of emission shall be as per prescribed Standard of the Board
12. That, tree plantation in vacant space of the campus shall be done to develop a green belt and to control ecology of area surrounding the unit;

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BIHAR STATE POLLUTION CONTROL BOARD
PARIVESH BHAWAN, PLOT NO. NS-82, PATLIPUTRA
INDUSTRIAL AREA, PATLIPUTRA, Patna-800 010

Ref. No.: 1098

Patna, dated: 22/06/23

EMISSION CONSENT ORDER

With reference to the on-line application no.- 7440171 dated 23.03.2023 and all document affidavit of M/s Bhola Ram Steels Pvt. Ltd., 301, Avkash Residencies, TNB Road, Opp. Hindi Bhawan, Dist.-Patna-800001 for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant for (Capacity M. S. Flat, Bar & Rods, Squire-28850 MT/yr, Electro Forged Gratings-9200 MT/yr & M.S. Ingot-28880 MT/yr.), Mauza-Sikandarpur, At-Nasriganj, Danapur, Dist.-Patna-800012 for the period of five years from the date of issue; with the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22, 23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-

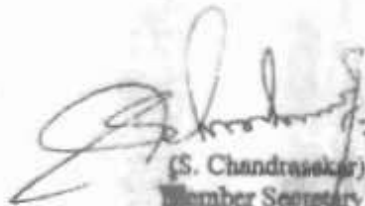
operation to the Board in performing its functions entrusted under sections 24, 25 and 26 of the Act.

2. That, he/they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986 Rules 4, 5, 7, 9, 10 and 11 of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016; Rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991 (whichever is applicable);
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable;
5. That, the arrangement for rainwater harvesting shall be made available in the unit's premises;

6. That, water spraying shall be done on all pollution generating point inside the unit;
7. That, the unit shall store their solid waste/slag / ash etc. separately inside the premises and use/disposed of properly;
8. That, adequate safety measures shall be provided inside the unit;
9. The unit shall construct Pucca/Paved Internal Road for transport to minimize fugitive emission.
10. That, the unit shall operate their fume extractor regularly and maintain all pollution control system during operation of the unit.
11. That, the unit shall submit Ambient Air Quality, Stack Monitoring report and Ambient Noise Level report six monthly to the Board and the quality of emission shall be as per prescribed Standard of the Board.
12. That, tree plantation in vacant space of the campus shall be done to develop as green belt and to control ecology of area surrounding the unit.

- (X)
13. That, the environmental statement for each financial year ending 31st Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
 14. That, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
 15. That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
 16. That, this CTO is granted on the basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To
Sri Ajay Kumar Goyal,
M/s Bhoja Ram Steels Pvt. Ltd.,
301, Avkash Residencies, TNB Road,
Opp. Hindi Bhawan, Dist.-Patna-800001


(S. Chandrasekar)
Member Secretary
R

22/6/23

13. That, the environmental statement for each financial year ending 31st Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
14. That, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
15. That, notwithstanding anything stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
16. That, this CTO is granted on the basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To
Sri Ajay Kumar Goyanka,
M/s Bhola Ram Steels Pvt. Ltd.,
301, Avkash Residencies, TNB Road,
Opp. Hindi Bhawan, Dist.-Patna-800001

Sd./- 22-6-23
(S. Chandrasekar) Member Secretary

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area, Patna-800 010

EPABX: 0612-2261250/2262265, Fax: 0612-2261050, E-mail: msbpcb-bih@gov.in, Website: <http://bspcb.bihar.gov.in>

FORM 2

[See rule 6(2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES.

1. Number of authorization and date of issue: ~~3627~~ 3627 Patna, dated- 14.03.2025
2. Reference of application (No. and date): 2024014, dated-08.10.2024
3. **M/s Bhola Ram Steels Private Limited**, is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at **Mauza- Sikandarpur, Khata No.-133,134,137,167,174. Khesra No.-430,431,414,415,416, Nasriganj, Danapur, Dist.-Patna, Bihar 800012.**

Details of Authorization

| Sl. No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorized mode of disposal or recycling or utilization or co processing, etc. | Quantity (Ton/Annum) |
|---------|---|---|--|
| 1. | Zinc fines or dust or ash or skimmings in dispersible form (HW Cat. no. 6.2) as per Schedule-I. | Generation, collection, storage, transportation and offering for sale of zinc fines or dust or ash or skimmings in dispersible form (HW cat. no. 6.2) to authorized recycler for its recycling. | Zinc fines or dust or ash or skimmings in dispersible form: 65 TPA. |

- 1) The authorization shall be valid for a period of **five years up to 09.10.2029.**
- 2) The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

BIHAR STATE POLLUTION CONTROL BOARD

*Parivesh Bhawan, Patliputra Industrial Area,
Patna-800010*

**EPABX: 0612-2261250/2262265, Fax: 0612-
2261050, E-mail: mspcb-bih@gov.in, Website:**

<http://bspcb.bih.nic.in>

FORM 2

(See rule 6(2))

**FORM FOR GRANT OR RENEWAL OF
AUTHORISATION BY STATE POLLUTION CONTROL
BOARD TO THE OCCUPIERS, RECYCLERS,
REPROCESSORS, REUSERS, USER AND
OPERATORS OF DISPOSAL FACILITIES.**

1. Number of authorization and date of issue:
HWB/36297, Patna, dated: 17.03.2015
2. Reference of application (No. and date): **10024014,**
dated - **08.10.2024**
3. **M/s Bhola Ram Steels Private Limited,** is hereby
granted an authorization based on the enclosed
signed inspection report for generation, collection,
reception, storage, transport, reuse, recycling,
recovery, pre-processing, co-processing,
utilization, treatment, disposal or any other use of
hazardous or other wastes or both on the premises
situated at **Mauza-Sikandarpur, Khata No.-
133,134,137,167,174. Khesra No.-**

27/8

430,431,414,415,416, Nasriganj, Danapur, Dist.-Patna, Bihar 800012.

Details of Authorization

| Sl. No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorized mode of disposal or recycling or utilization or co-processing, etc. | Quantity (Ton/Annum) |
|---------|---|---|----------------------|
| 1. | Zinc fines or dust or ash or skimmings in dispersible form (HW Cat. no. 6.2) as per Schedule-I. | Generation, collection, storage, transportation and offering for sale of zinc fines or dust or ash or skimmings in dispersible form (HW Cat. no. 6.2) to authorized recycler for its recycling. | 65 TPA |

- 1) The authorization shall be valid for a period of **five years up to 09.10.2029**.
- 2) The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution

Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".

7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.



11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuing 31st March of the year.

B. Specific conditions:

- a) The unit shall display details of hazardous waste at the main gate on board of 6'x 4' size.
- b) The unit shall maintain a record of hazardous waste and other waste handled in Form-3 and shall submit annual return in Form-4 to this Board on or before 30th June of every year.
- c) The unit shall not store the hazardous waste in the premises for a period of more than 90 days provided the board has extended the said period.
- d) The unit shall store its hazardous and other wastes such as zinc fines or dust or ash or skimmings in dispersible form (HW cat. no. 6.2, as per Schedule-I) for the temporary period in poly bags under pucca covered shed for the purpose of its sale to the authorized recycler.
- e) The unit shall ensure that no damage is caused to environment during collection, storage & transportation of its HW.
- f) The unit shall ensure that HW are packaged in a suitable manner for safe handling, storage, transport and labelled as per Form-8 of the rule.
- g) The unit shall provide relevant information regarding hazardous nature of waste and measures to be taken in case of an emergency in Form-9 to the transporter.
- h) The unit shall maintain the manifest system (movement document) for the movement of HW within the country in Form-10 of the rule.
- i) In case of transportation of hazardous waste for recycling or utilization including co-processing, the unit (sender) shall intimate the State Board of the destination & transit State Board in compliance with rule-18(4 & 5) in addition with this Board.
- j) The unit (sender) shall obtain No Objection Certificate (NOC) for final disposal of hazardous & other waste to a facility existing in a state other than state where waste is generated, from the SPCB of both the state in compliance with rule-18(3).
- k) The unit shall sale the hazardous and other wastes to the authorized recycler/actual user after making the entry into their passbook.
- l) The unit shall made an application for renewal of authorization three months before the expiry of such authorization.

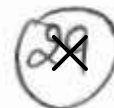
NEERAJ Date: 2025.03.17
NARAYAN 12:50:48 +05'30'

Place: Patna
Date: 17.03.2025

(Neeraj Narayan)
Member Secretary,
Bihar State Pollution Control Board.
Signature of the Issuing Authority
Designation and Seal

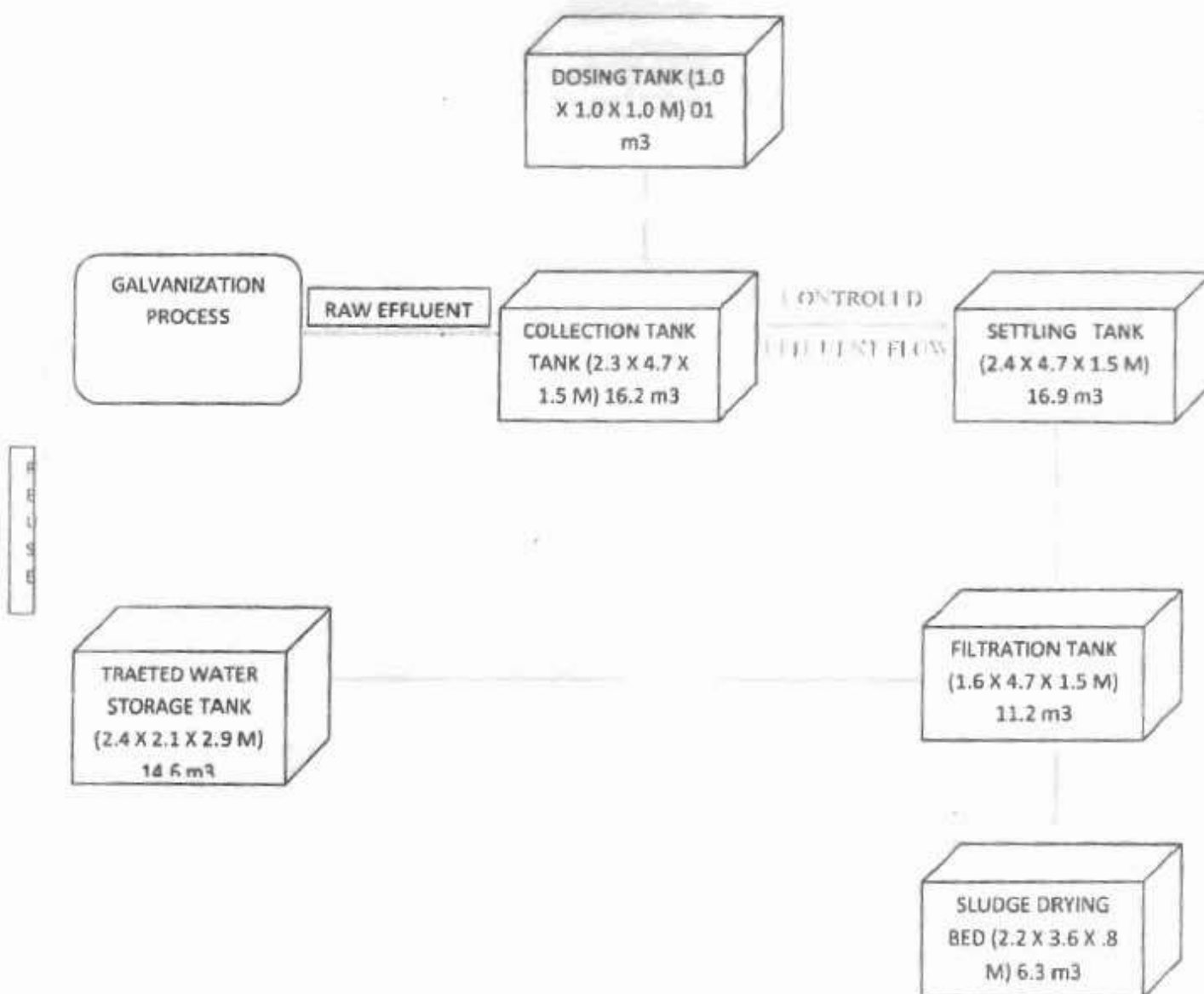
Copy to: -

The Regional Officer, Bihar State Pollution Control Board, Regional Office, Patna for information and necessary action.



ANNEXURE: R11/F

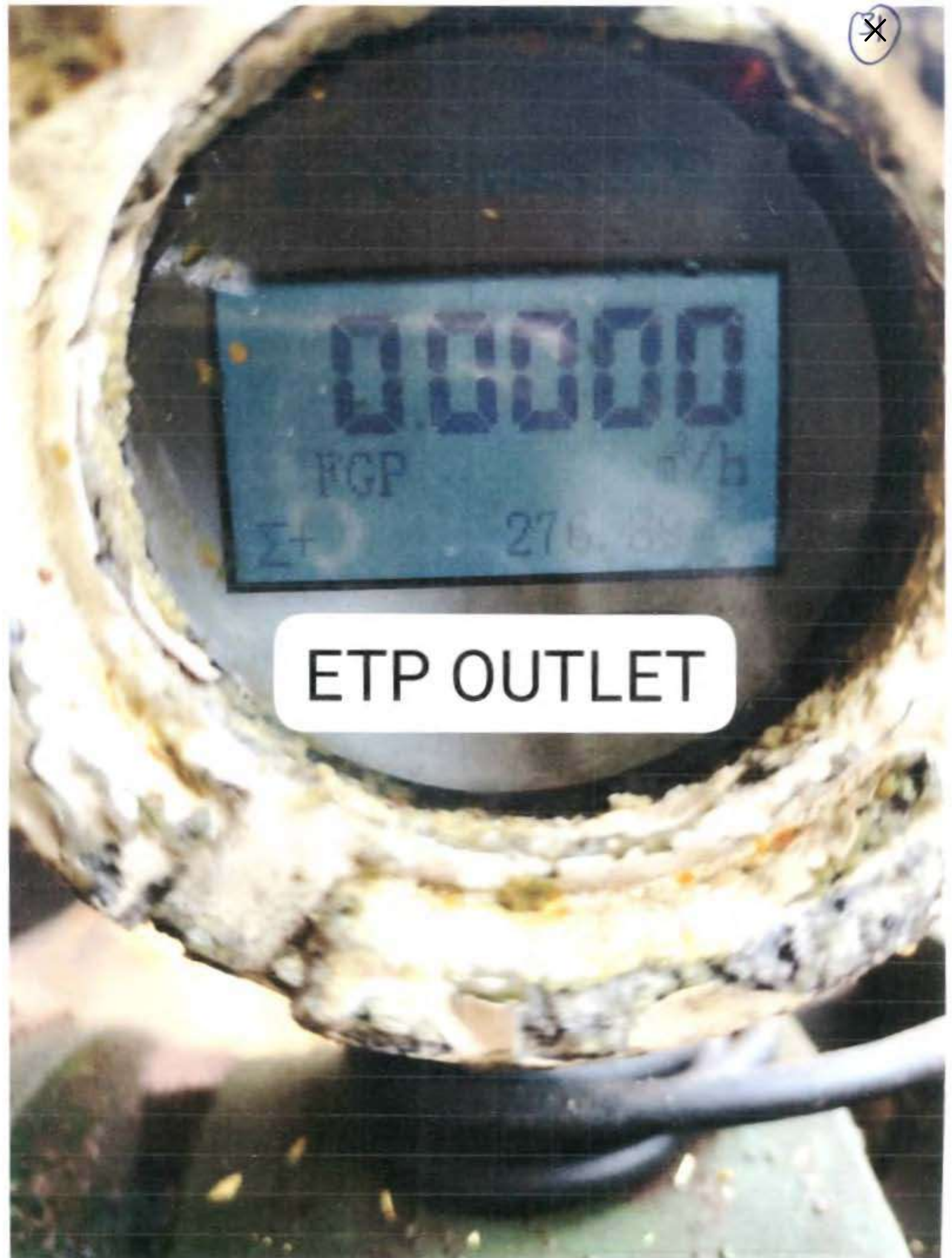
ETP LAYOUT OF M/S BHOLARAM STEELS PVT LTD

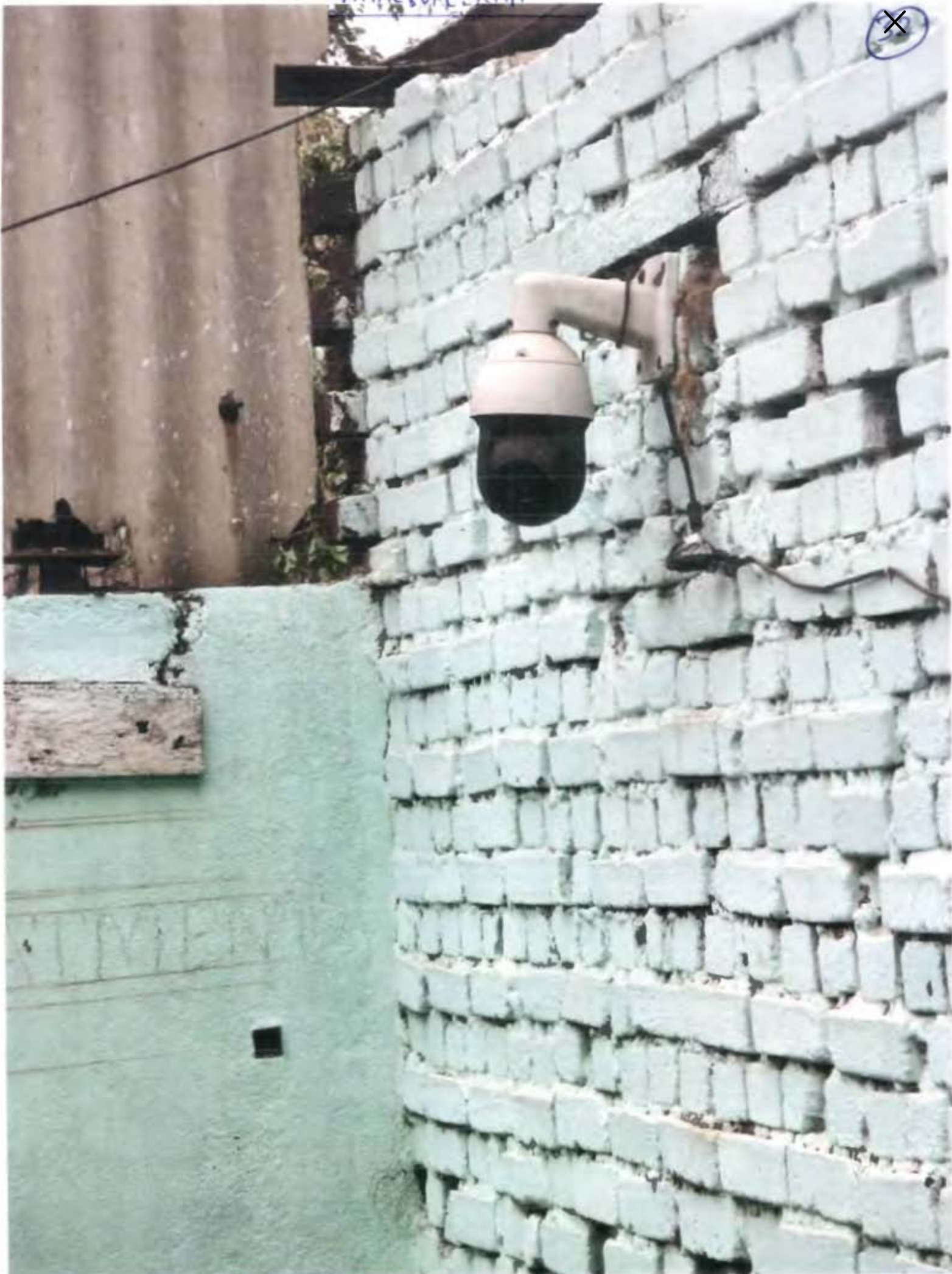


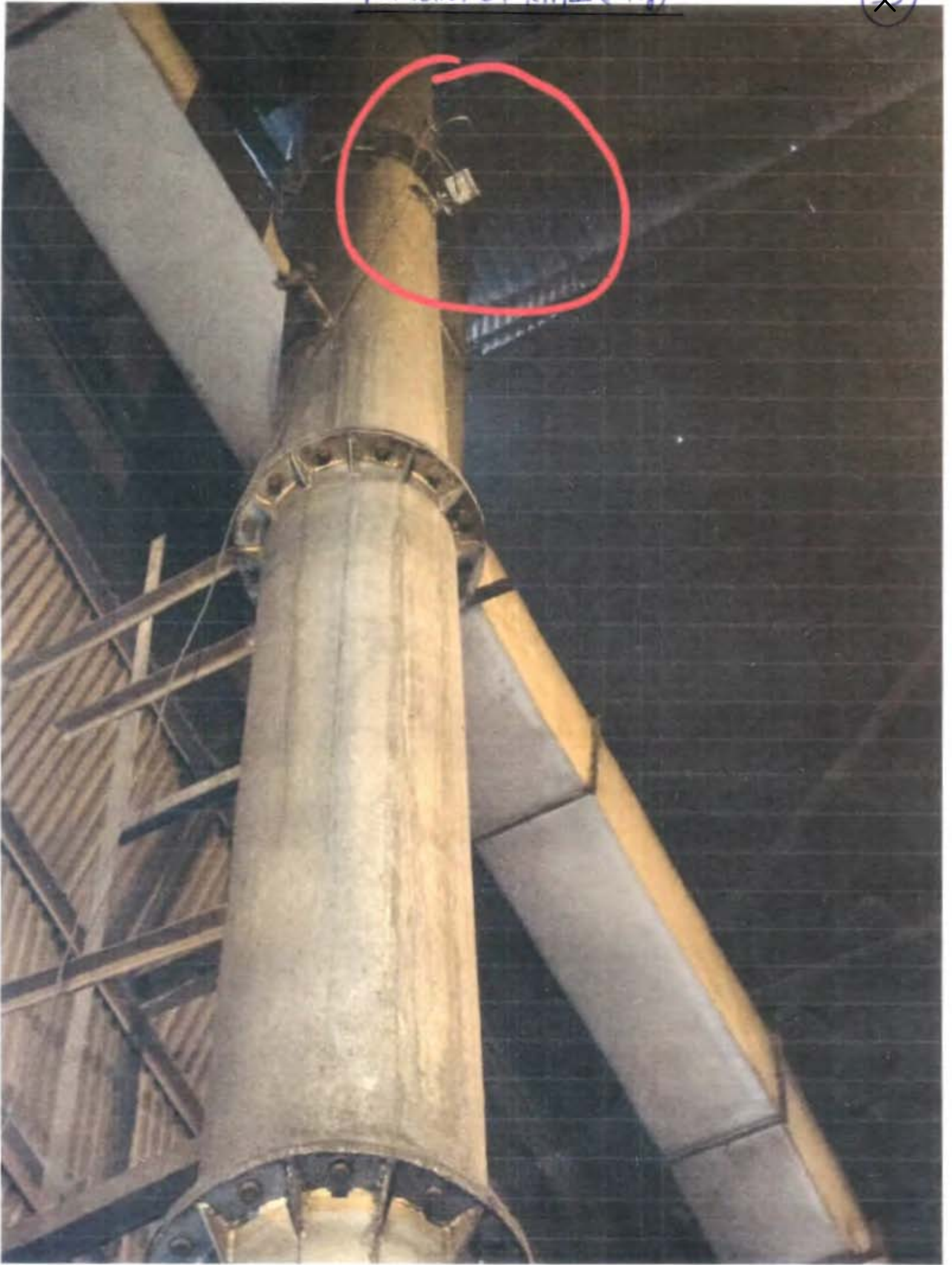


11.22
m³/h
343.69m³

ETP INLET













⊗ 7







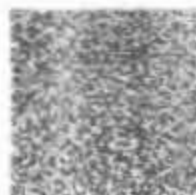




Tax Invoice

(TRIPLICATE FOR SUPPLIER)

e-invoice



IRN : 55e93d928b3c0f50f8be7752ae73ba60153f-301070bed97e94872fb3288de84d0
ACK No: 182416083410788
ACK Date: 26-Apr-24

BHOLA RAM STEELS PRIVATE LIMITED (24-35)
DISCUT FACTORY MORE NABRIGANJ
JANAPUR, PATNA- 800 012 BIHAR (INDIA)
TAN NO. PTNB00237G
GSTIN/UIN: 10AAACB9471H1ZK
State Name : Bihar, Code : 10
E-Mail : acbrspic@gmail.com

T consignee (Ship to)
BHAWANI CHEMICALS
F-8,F-9 UDYOGPURAM PARTAPUR,
MEERUT UTTAR PRADESH-250103
GSTIN/UIN : 09ABBP4790R1ZW
TAN/T No : ABBP4790R
State Name : Uttar Pradesh, Code : 09
Buyer (Bill to)

BHAWANI CHEMICALS
F-8,F-9 UDYOGPURAM PARTAPUR,
MEERUT UTTAR PRADESH-250103
GSTIN/UIN : 09ABBP4790R1ZW
TAN/T No : ABBP4790R
State Name : Uttar Pradesh, Code : 09
Place of Supply: Uttar Pradesh

Invoice No : 2-Way Bill No : Dated :
BRS24-280072 86140781381 26-Apr-24
Delivery Note : Mode/Terms of Payment :
Reference No. & Date : Other : references :
Buyer's Order No : Date :
Dispatch Doc No : Delivery Note Date :
Dispatched through : Destination :
BY ROAD MEERUT
Bill of Lading/LR/RM No. : Motor Vehicle No :
659 dt. 26-Apr-24 HR68A054161
Terms of Delivery :

| Description of Goods | HSN/SAC | Quantity | Rate | per | Amount |
|----------------------|----------|-----------|-----------|-----|--------------|
| ZINC ASH | 28261900 | 24,995 MT | 45 000 00 | MT | 11,24,775.00 |

IGST ROUND OFF 2,02,458.50
0.50

Total 24,995 MT ₹ 13,27,235.00

Amount in Words (in words)

INR Thirteen Lakh Twenty Seven Thousand Two Hundred Thirty Five Only

HSN/SAC

28261900

| Taxable Value | IGST Rate | IGST Amount | Total Tax Amount |
|---------------|-----------|-------------|------------------|
| 11,24,775.00 | 18% | 2,02,458.50 | 2,02,458.50 |
| Total | | 2,02,458.50 | 2,02,458.50 |

Amount in words

INR Two Lakh Two Thousand Four Hundred Fifty Nine and Fifty paise Only

Company's PAN : AAACB9471H

Company's Bank Details
Bank Name : ICICI BANK
A/c No. : 628951000548
Branch & IFSC Code : EXHIBITION ROAD, PATNA & ICIC0004269

I hereby declare that this invoice shows the actual price of the goods mentioned and that all particulars are true and correct

SUBJECT TO PATNA JURISDICTION
This is a Computer Generated Invoice

Authorized Signatory



e-Way Bill



E-Way Bill No: 8614 0775 1381
 E-Way Bill Date: 26/04/2024 07:38 PM
 Generated By: 10AAA CBS47 1H1ZX - BHOLA RAM STEELS PRIVATE LIMITED
 Valid From: 26/04/2024 07:38 PM (1879Kms)
 Valid Until: 02/05/2024
 IRN: 58b3cd929b3d980f8e0f23a4728a2f84402304970bed97e946c3b3238de64d0
Part - A
 GSTIN of Supplier: 10AAACB9471H1ZX, BHOLA RAM STEELS PRIVATE LIMITED
 Place of Dispatch: Danapur, Patna, BIHAR-800012
 GSTIN of Recipient: 09ABB PK479 0R1ZW, BHAWANI CHEMICALS
 Place of Delivery: UTTAR PRADESH, UTTAR PRADESH-250103
 Document No: BRS/24-25/0072
 Document Date: 26/04/2024
 Transaction Type: Regular
 Value of Goods: 1327235
 HSN Code: 28201000 - ZINC ASH
 Reason for Transportation: Outward - Supply
 Transporter: 10BLAPP320RD2ZW & NEW PREMIER TRANSPORT CORPORATION

Part - B

| Mode | Vehicle / Trans Doc No & Dt. | From | Entered Date | Entered By | CEWB No. (if any) | Multi Veh.info (if any) |
|------|---------------------------------|----------------|---------------------|-----------------|----------------------|----------------------------|
| Road | HRS5AB4151 & 659 & 26/04/2024 | Danapur, Patna | 26/04/2024 07:38 PM | 10AAACB9471H1ZX | | |



Refer to the QR code for information about the bill contents.



Tax Invoice

(TRIPPLICATE FOR SUPPLIER)



IRIN bc2br29ec8296b819cfa948b18f3cb1611-
6956ca71e6ee3d2ed267b09f4371e
Ack No: 192416198818616
Ack Date: 13-May-24

BHOLA RAM STEELS PRIVATE LIMITED (24-25)
BISCUIT FACTORY MORE NASRIGANJ
DANAPUR, PATNA- 800 012 BIHAR (INDIA)
TAN NO. PTNB00237G
GSTIN/UIN: 10AAACB9471H1ZX
State Name: Bihar, Code: 10
E-Mail: ecbrespi@gmail.com
Consignee (Ship to)

BHAWANI CHEMICALS
F-8, F-9 UDYOGPURAM PARTAPUR,
MEERUT UTTAR PRADESH-250103
GSTIN/UIN: 09ABBPK4790R1ZW
PAN/T No: ABBPK4790R
State Name: Uttar Pradesh, Code: 09
Buyer (Bill to)

BHAWANI CHEMICALS
F-8, F-9 UDYOGPURAM PARTAPUR,
MEERUT UTTAR PRADESH-250103
GSTIN/UIN: 09ABBPK4790R1ZW
PAN/T No: ABBPK4790R
State Name: Uttar Pradesh, Code: 09
Place of Supply: Uttar Pradesh

Invoice No: eWay Bill No Dated
BBSA-28010 BSA28010 13-May-24
Delivery Note Mode/Terms of Payment
Reference No. & Date Other References
Buyer's Order No. Dated
Dispatch Doc No. Delivery Note Date
Dispatched through Destination
Bill of Lading/LR/RR No Motor Vehicle No
E8000325108 dt. 13-May-24 UP81ET4288
Terms of Delivery

| Description of Goods | HSN/SAC | Quantity | Rate | per | Amount |
|-----------------------|----------|-----------|--------|------|-------------|
| 1 ZINC ASH | 28201900 | 12.475 MT | 45,000 | 60 M | 5,61,375.00 |
| IGST ROUND OFF | | | | | 1,01,047.50 |
| | | | | | 0.50 |

Total 12.475 MT ₹ 6,62,423.00
E & O E

INR Six Lakh Sixty Two Thousand Four Hundred Twenty Three Only

| HSN/SAC | Taxable Value | IGST Rate | IGST Amount | Total |
|----------|---------------|-----------|-------------|-------------|
| 28201900 | 5,61,375.00 | 18% | 1,01,047.50 | 1,01,047.50 |
| Total | | | 1,01,047.50 | 1,01,047.50 |

INR One Lakh One Thousand Forty Seven and Fifty paise Only

Company's PAN: AAACB9471H

Company's Bank Details
Bank Name: ICICI BANK
Ac No: 625961000649
Branch & IFS Code: EXHIBITION ROAD, PATNA & ICIB0006269

I declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO PATNA JURISDICTION

This is a Computer Generated Invoice





System

<https://ewaybillgst.gov.in/BillGeneration/Print.aspx?cal=1>

e-Way Bill



E-Way Bill No: 8014 1261 6911
 E-Way Bill Date: 13/05/2024 06:03 PM
 Generated By: 10AAA CB947 1H1ZX - BHOLA RAM STEELS PRIVATE LIMITED
 Valid From: 13/05/2024 06:03 PM [1079Kms]
 Valid Until: 19/05/2024
 IRN: bc2b29ec8296b219c3e968b1808b149113888e21e5ee3d2ed267b094371e

Part - A

GSTIN of Supplier: 10AAACB9471H1ZX, BHOLA RAM STEELS PRIVATE LIMITED
 Place of Dispatch: Denapur, Patna, BIHAR-800012
 GSTIN of Recipient: 08ABB PK479 0R1ZW, BHAWANI CHEMICALS
 Place of Delivery: UTTAR PRADESH, UTTAR PRADESH-250103
 Document No: BRS/24-250113
 Document Date: 13/05/2024
 Transaction Type: Regular
 Value of Goods: 662423
 HSN Code: 25201900 - ZINC ASH
 Reason for Transportation: Outward - Supply
 Transporter: 38AACCA4861C120 & ASSOCIATED ROAD CARRIERS LIMITED

Part - B

| Mode | Vehicle / Trans Doc No & Dt. | From | Entered Date | Entered By | CEWB No. (if any) | Multi Veh.info (if any) |
|------|---------------------------------------|----------------|---------------------|-----------------|----------------------|----------------------------|
| Road | UP81ET4286 & ES000335306 & 13/05/2024 | Denapur, Patna | 13/05/2024 06:03 PM | 10AAACB9471H1ZX | | |



801412616911

NOTE: All documents in information given by other concerns

ANNEXURE: R11/L (Colly)

45



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800005

Email - pheetlab@gmail.com / sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

| TEST REPORT | | | | | |
|---|--------------------|-----------------------|---------------------------------|---------|-------------------|
| Sample/Report No. TC-136692500000379F | | | Report Issue Date:- 07/04/2025 | | |
| Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012 | | | | | |
| Description of Sample :- Ambient Air | | | Weather Condition- Clear | | |
| Order No - Verval Order | | | Temperature- 37 ^o c | | |
| Sampling done by Santosh Thakur (Chemist) , PHEET, Lab | | | Humidity 45% | | |
| Sampling Duration 24 Hours | | | Wind direction- East To West | | |
| Sampling Date:- 01/04/2025 | | | End Date of Analysis 07/04/2025 | | |
| Date of Analysis:- 02/04/2025 | | | | | |
| Sampling Place -Main Gate | | | | | |
| Sr No | Test Parameters | Units Of Measurements | NAAQ Standards E(P)A, 1986 | Results | Method reference |
| 1 | PM 10 | µg/m ³ | 100 | 73 | IS-5182(Part 23) |
| 2 | PM2.5 | µg/m ³ | 60 | 53 | IS-5182(Part 24) |
| 3 | (SO ₂) | µg/m ³ | 80 | 12.79 | IS:5182 (Part 2) |
| 4 | (NO ₂) | µg/m ³ | 80 | 28.49 | IS :5182(Part -6) |
| REMARKS | | | | | |
| Analyzed all 04 parameters are within acceptable limit | | | | | |
| End of the Test Report. | | | | P 1/1 | |

SANTOSH
CHEMIST

- Note
- 1 Text Reports Are Valid For The Sample Tested in Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab. for next 15 Days, since the receiving date, thereafter, would be disposed off.
 - 3 Sample Tested Are Not Returnable, Unless Stated For
 - 4 Text Report are Not Valid For Judicial Purpose
 - 5 In Case Of Any Dispute, It would Be the subject of Patna Jurisdiction

Approved & Issued by
 M. C. B. SHARMA
 CHEMIST TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof. Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800066

Email - pheetlab@gmail.com / sharma_chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT

| | |
|---|-----------------------------------|
| Sample/Report No. TC-136692500000388F | Report Issue Date:- 07/04/2025 |
| Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasirganj, Danapur, Patna-800012 | |
| Description of Sample :- Ambient Air | Weather Condition:- Clear |
| Order No:- Vernal Order | Temperature:- 37 c |
| Sampling done by Santosh Thakur (Chemist) ,PHEET, Lab | Humidity:- 45% |
| Sampling Duration : 24 Hours | Wind direction:- East To West |
| Sampling Date:- 01/04/2025 | |
| Date of Analysis:- 02/04/2025 | End Date of Analysis:- 07/04/2025 |
| Sampling Place:- Farnese Plant | |

| No | Test Parameters | Units Of Measurements | NAAQ Standard (EPA, 1986) | Result | Method reference |
|----|--------------------|-----------------------|---------------------------|--------|------------------|
| 1 | PM 10 | ug/m ³ | 100 | 88 | IS-5182(Part 23) |
| 2 | PM2.5 | ug/m ³ | 60 | 56 | IS-5182(Part 24) |
| 3 | (SO ₂) | ug/m ³ | 80 | 13.75 | IS-5182 (Part 2) |
| 4 | (NO ₂) | ug/m ³ | 80 | 33.18 | IS-5182(Part -6) |

REMARKS

Analyzed all 04 parameters are within acceptable limit

End of the Test Report.

P1/1

Santosh Thakur
Chemist

- Note
- 1 Test Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab for next 15 Days since the receiving date, thereafter, would be disposed off
 - 3 Sample Tested Are Not Returnable Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 In Case of Any Dispute It would Be the subject of Patna Jurisdiction

Dr. C B Sharma

Approved & Issued by
Dr. C B Sharma
CMD cum IM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise
under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com / shama.chandrabhan9@gmail.com
Mob. - 9065103567 / 9546991814

TEST REPORT

Sample/Report No. TC-13669250000381F Report Issue Date - 07/04/2025
Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012
Description of Sample :- Ambient Air Weather Condition - Clear
Order No - Verval Order Temperature- 37° c
Sampling done by Santosh Thakur (Chemist) ,PHEET, Lab Humidity- 45%
Sampling Duration : 24 Hours Wind direction- East To West
Sampling Date:- 01/04/2025 End Date of Analysis:- 07/04/2025
Date of Analysis:- 02/04/2025
Sampling Place:- Rolling Mill

| Sr No | Test Parameters | Units Of Measurements | NAAQ Standards FIPAA, 1986 | Results | Method reference |
|-------|--------------------|-----------------------|-------------------------------|---------|------------------|
| 1 | PM 10 | µg/m ³ | 100 | 86 | IS-5182(Part 23) |
| 2 | PM2.5 | µg/m ³ | 60 | 53 | IS-5182(Part 24) |
| 3 | (SO ₂) | µg/m ³ | 80 | 14.13 | IS-5182 (Part 2) |
| 4 | (NO _x) | µg/m ³ | 80 | 33.76 | IS-5182(Part -6) |

REMARKS

Analyzed all 04 parameters are within acceptable limit

End of the Test Report P1/1

TESTED BY
CHEMIST

- Note
1. Test Reports Are Valid For The Sample Tested In Our Lab
 2. Water / Waste Water Samples Would be preserved / stored in our lab for next 15 Days, since the receiving date, thereafter, would be disposed off
 3. Sample Tested Are Not Returnable, Unless Stated For
 4. Test Report are Not Valid For Judicial Purpose
 5. In Case Of Any Dispute It would Be the subject of Patna Jurisdiction

Approved & Issued by
Dr. C B Shrivastava
CMD cum MD

PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified &

NABL Accredited Lab

Testing Of Water/ Waste Water/ Ambient Air/ Stack

Emission & Noise

Under 01 Roof, Located in Bhagirathi Lane, Opposite

Malaria Control Office, Ashok Rajpath, Mahendru,

Patna - 800006

Email - pheetlab@gmail.com /sharma.chandrabhan83@gmail.com

Mob.-9065103567/9546991814

TEST REPORT

| | | |
|---|-------------------------------|--|
| • | Sample/Report No.: | TC-136692500000381F |
| • | Name & Address: | M/s BholaRam Steels Pvt. Ltd. Nasriganj, Danapur, Patna- 800012 |
| • | Description of Sample: | Ambient Air |
| • | Sampling Mode: | Verval Order |
| • | Sampling done by: | Santosh Thakur (Chemist), PHEET, Lab |
| • | Sampling Duration: | 24 Hours |

| | | |
|----|------------------------------|--------------|
| • | Sampling Date: | 01/04/2025 |
| -• | Receiving Date: | 02/04/2025 |
| • | Sampling Place: | Rolling Mill |
| • | Report Issue Date: | 07/04/2025 |
| • | Weather Condition: | Clear |
| • | Temperature: | 37°C |
| • | Humidity: | 45% |
| • | Wind Direction: | East to West |
| • | End Date of Analysis: | 07/04/2025 |

TABLE

| Sr. No. | Test Parameters | Units of Measurements | NAAQ Standards (EPA, 1986) | Results | Method Reference |
|---------|-----------------|--------------------------|----------------------------|---------|-------------------|
| 1 | PM 10 | $\mu\text{g}/\text{m}^3$ | 100 | 86 | IS-5182 (Part 23) |
| 2 | PM 2.5 | $\mu\text{g}/\text{m}^3$ | 60 | 53 | IS-5182 (Part 24) |
| 3 | SO ₂ | $\mu\text{g}/\text{m}^3$ | 80 | 14.13 | IS-5182 (Part 2) |
| 4 | NO ₂ | $\mu\text{g}/\text{m}^3$ | 80 | 33.76 | IS-5182 (Part 6) |

REMARKS:

Analyzed all 04 parameters are within acceptable limit

End of the Test Report

P/1

Notes:

1. Test Reports Are Valid For The Sample Tested In Our Lab
2. Water/Waste Water Samples Would be preserved/stored in our lab for next 15 Days since the receiving date, thereafter would be disposed off
3. Sample Tested Are Not Returnable, Unless Stated For
4. Test Report are Not Valid For Judicial Purpose
5. In Case Of Any Dispute, It would Be the subject of Patna Jurisdiction

Approved & Issued by
Dr. C. B. Sharma
CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof. Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com / pheetlab@yahoo.com / pheetlab@rediffmail.com

Mob. - 9065103567 / 9546991814

ANALYSIS REPORT OF STACK EMISSION

Sample/Report No. TC-13669250000385F Issue Date: 07/04/2025
 Company Name & Address:- M/S Bholaram Steels Pvt. Ltd. Wairiganj, Danapur, Patna-800012
 Description of Sample - Stack Emission
 Sampling Date - 01/04/2025 Sampling Time:- 1 Hour
 Date of Analysis - 01/04/2025
 Site - Stack 1, Farnace Plant End Date of Analysis: 07/04/2025

GENERAL DETAILS

| | |
|--------------------------------|-------------------------------|
| Stack Connected To | Dust & Fume Extraction System |
| Ambient Temperature | 33 |
| Draft | ID Fan |
| Height (M) | 36 |
| Dimensions (M) | 0.8 |
| Fuel Gas Temperature | 124 |
| Velocity of flue gas discharge | 9.4 |
| Shape | CYCL |

| Sr.No | Parameters | Units Of Measurements | Standard as per (CPCB) | Results | Protocol |
|-------|--|-----------------------|------------------------|---------|------------------------------|
| 1 | Particulate Matter (PM) | Mg/Nm ³ | 150 | 48 | IS-112, Part 1, 1987, Part 2 |
| 2 | Nitrogen Dioxide as NO ₂ + Hydrocarbons | mg/Nm ³ | Not Specified | 5.26 | IS-112, Part 1, 1987, Part 2 |
| 3 | Sulphur Dioxide SO ₂ | mg/Nm ³ | Not Specified | 1.21 | IS-112, Part 1, 1987, Part 2 |

Tested All the parameters are within the allowable limit

NOTE: Air Samples are collected & Tested by NABL Calibrated Instruments

- Note
- 1 Test Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab for next 15 Days since the receiving date thereafter would be disposed off
 - 3 Sample Tested Are Not Returnable Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 in Case Of Any Dispute It would Be the subject of Patna Jurisdiction

PRIVATE
 App. Bholaram issued by
 Dr. B. Sh.
 Mahendru

PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified &

NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack

Emission & Noise

Under 01 Roof, Located in Bhagirathi Lane, Opposite

Malaria Control Office, Ashok Rajpath, Mahendru,

Patna - 800006

Email: pheetlab@gmail.com/

sharma.chandrabhan83@gmail.com

Mob: 9065103567/9546991814

ANALYSIS REPORT OF STACK EMISSION

- **Sample/Report No.:** TC-136692500000385F
- **Company Name & Address:** M/s Bholaram Steels
Pvt. Ltd. Nasriganj, Danapur, Patna-800012
- **Description of Sample:** Stack Emission
- **Date of Sampling:** 01/04/2025
- **Sampling Time:** 1 Hour
- **Date of Analysis:** 01/04/2025
- **Site:** Stack 1, Furnace Plant
- **End Date of Analysis:** 07/04/2025

X88

GENERAL DETAILS

| Stack Connected To | Dust & Fume Extraction System |
|--------------------------------|--|
| Ambient Temperature | 33 |
| Draft | ID Fan |
| Height (M) | 36 |
| Dimensions (M) | 0.8 |
| Fuel Gas Temperature | 124 |
| Velocity of flue gas discharge | 9.4 |
| Shape | Circle |

48C

| Sr. No. | Parameters | Units of Measurements | Standard as per (CPCB) | Results | Protocol |
|---------|--|-----------------------|------------------------|---------|---------------------------------|
| 1 | Particulate Matter (PM) | Mg/Nm ³ | 150 | 48 | IS-11255 (Part 1): 1985 RA 2003 |
| 2 | Nitrogen Dioxide as NO ₂ + Hydrocarbons | Mg/Nm ³ | Not Specified | 51.13 | IS-11255 (Part 3): 2003 RA 2008 |
| 3 | Sulphur Dioxide SO ₂ | mg/Nm ³ | Not Specified | 5.9 | IS-11255 (Part 2): 2003 RA 2009 |

Tested all the parameters are within the allowable limit

NOTE: Air Samples are collected & Tested by NABL Calibrated Instruments

Note:

1. Test Reports Are Valid For The Sample Tested In Our Lab
2. Water/Waste Water Samples Would be preserved/stored in our lab for next 15 Days since the receiving date, thereafter would be disposed off
3. Sample Tested Are Not Returnable, Unless Stated For
4. Test Report are Not Valid For Judicial Purpose
5. In Case Of Any Dispute, it would be the subject of Patna Jurisdiction

SD./-

Approved & Issued by

Dr. C. B. Sharma

CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com / xpharma.chandrasohan9@gmail.com

Mob. - 9065103567 / 9546991814

REPORT

Sample/Report No TC-13669250000759F

Report Issue Date - 07/04/2025

Company Name & Address M/S Bholaram Steels Pvt. Ltd, Nasirigonj, Dangar, Patna-800012

Description of Sample Drinking Water

Sample Collection Date - 01/04/2025

Sample Receiving Date - 02/04/2025

Start date of Analysis - 02/04/2025

End Date of Analysis - 07/04/2025

Site Borewell

| Sr No. | Test Parameters | Units Of Measurements | Acceptable Limit As Per IS 10500 2012 | Permissible Limit as The Above In Maximum | Result | Refer |
|--------|---|-----------------------|---------------------------------------|---|-----------|----------------------------|
| | pH | | 6.5 To 8.5 | NR | 7.84 | IS 3025(P-11)-1984 |
| | Temperature | °C | | | 26.4 | IS 3025 (Part 9) 1984/2017 |
| | Taste | | Agreeable | Agreeable | Agreeable | IS 3025(P-44)-1993/2009 |
| | Colour | Heizen | 5 | 15 | 0.86 | IS 3025(P-41) 1984/2017 |
| | Turbidity | NTU | 1 | 5 | 0.8 | IS 3025(P-10) 1984/2017 |
| | TDS | mg/l | 500 | 1000 | 1.4 | IS 3025(P-16) 1984/2017 |
| | Conductivity | mbhos/cm | 770 | 2500 | 1.7 | IS 3025(P-45) 1993/2017 |
| | Calcium as Ca | mg/l | 75 | 200 | 49.1 | IS 3025(P-42) 1984/2017 |
| | Magnesium as Mg | mg/l | 30 | 100 | 28.0 | IS 3025(P-43) 1984/2017 |
| | Total Hardness as CaCO ₃ | mg/l | 200 | 600 | 74.14 | IS 3025(P-22) 2009/2014 |
| | Alumina as Al ₂ O ₃ | mg/l | 200 | 600 | 2.04 | IS 3025(P-23) 1986/2014 |
| | Chloride as Cl | mg/l | 250 | 1000 | 22.25 | IS 3025(P-32) 1986/2014 |
| | Sulphate as SO ₄ | mg/l | 200 | 1000 | 6 | IS 3025(P-24) 1986/2014 |
| 14 | Nitrate as N | mg/l | 45 | NR | 5 | IS 3025(P-34) 1986/2014 |
| 15 | Fluoride as F | mg/l | 1 | 1.5 | 0.46 | APHA 23rd Edition 4500 F-D |
| | Odour | | Agreeable | Agreeable | Agreeable | IS 3025(P-4) 1984/2017 |

REMARKS

Tested all the parameters are within acceptable limit as per IS 10500-2012

End of the test report

Pg 1/1

Tested by
Chemist

- Note
1. Test Reports Are Valid For The Sample Tested in Our Lab
 2. Water / Waste Water Samples Would be preserved / stored in our lab for next 15 Days since the receiving date, thereafter, would be disposed off.
 3. Sample Tested Are Not Returnable Unless Stated For
 4. Test Report are Not Valid For Judicial Purpose
 5. In Case Of Any Dispute It would Be the subject of Patna Jurisdiction

APPROVED & ISSUED BY
DR. G. B. SHARMA
CMD cum M

TYPE D COPY

49A

PHEET LAB PRIVATE LIMITED

*ISO 45001:2018, ISO/IEC 17025:2017 Certified &
NABL Accredited Lab*

**Testing Of Water/Waste Water/Ambient Air/Stack
Emission & Noise**

Under 01 Roof, Located in Bhagirathi Lane, Opposite
Malaria Control Office, Ashok Rajpath, Mahendru,
Patna-800006

Email: pheetlab@gmail.com/
sharma.chandrabhan83@gmail.com

Mob:9065103567/9546991814

TEST REPORT

- **Sample/Report No. TC-136692500000379F**
- **Company Name & Address:** M/s Bholaram Steels
Pvt. Ltd. Nasriganj, Danapur, Patna-800012
- **Description of Sample:** Drinking Water
- **Sampling Date:** 01/04/2025
- **Receiving Date:** 02/04/2025
- **Date of Analysis:** 02/04/2025
- **Report Issue Date:** 07/04/2025
- **End Date of Analysis:** 07/04/2025

498

Test Parameters Table

| Sl. No. | Test Parameters | Units of Measurements | Acceptable Limit As Per IS 10500:2012 | Permissible Limit In The Absence Of Alternate Source | Result | Method |
|----------------|------------------------|------------------------------|--|---|---------------|-----------------------------|
| 1 | pH Value | - | 6.5 to 8.5 | NR | 7.84 | IS 3025 (Part 11)-1983 2017 |
| 2 | Temperature | - | | | 26.4 | IS 3025 (Part 9)-1984 2017 |
| 3 | Taste | - | Agreeable | Agreeable | Agreeable | IS 3025 (Part 44)-1993 2009 |
| 4 | Colour | He/en | 5 | 15 | 0.86 | IS 3025 (Part 4)-1983 2017 |
| 5 | Turbidity | NTU | 1 | 5 | 0.8 | IS 3025 (Part 10)-1984 2017 |

| Sl. No. | Test Parameters | Units of Measurements | Acceptable Limit As Per IS 10500:2012 | Permissible Limit In The Absence Of Alternate Source | Result | Method |
|---------|-------------------------|-----------------------|---------------------------------------|--|--------|------------------------------------|
| 6 | TDS | ppm | 500 | 2000 | 348 | IS 3025 (Part 16)- 1984 2017 |
| 7 | Conductivity | mhos/cm | 770 | 2500 | 679 | IS 3025 (Part 45)- 1993 2013 |
| 8 | Calcium as illegible | ppm | 75 | 200 | 49.1 | IS 3025 (Part 40)- 1991 2014 |
| 9 | Magnesium as Mg | ppm | 30 | 100 | 38.36 | IS 3025 (Part 46)- 1994 2014 |

49D

| Sl. No. | Test Parameters | Units of Measurements | Acceptable Limit As Per IS 10500:2012 | Permissible Limit In The Absence Of Alternate Source | Result | Method |
|---------|-----------------------------|-----------------------|---------------------------------------|--|-------------|------------------------------------|
| 10 | Illegible | ppm | 200 | 600 | — 253.44 | IS 3025 (Part 21)- 2009/2014 |
| 11 | Illegible | ppm | 200 | 600 | 249.18 | IS 3025 (Part 23)- 1986/2014 |
| 12 | Chloride as Cl | ppm | 250 | 1000 | 23.25 | IS 3025 (Part 32)- 1988/2014 |
| 13 | Sulphate as SO ₄ | ppm | 200 | 100 | 6.25 | IS 3025 (Part 24)- 1986/2014 |

4XE

| Sl. No. | Test Parameters | Units of Measurements | Acceptable Limit As Per IS 10500:2012 | Permissible Limit in The Absence Of Alternate Source | Result | Method |
|---------|----------------------------|-----------------------|---------------------------------------|--|-----------|---------------------------------------|
| 14 | Nitrate as NO ₃ | ppm | 45 | NR | 2.53 | IS 3025 (Part 34)-1988/2014 |
| 15 | Illegible | ppm | 1 | 1.5 | 0.46 | APHA 23rd Edition 2017-4500-Illegible |
| 16 | Odour | - | | Agreeable | Agreeable | IS 3025 (Part 5)-1983/2017 |

REMARKS:

**Tested all 16 parameters are within acceptable limit as per IS 10500:2012
End of the test report**

Tested by: Chemist

Note:

1. Test Reports Are Valid For The Sample Tested In Our Lab
2. Water/Waste Water Samples Would be preserved/stored in our lab for next 15 Days since the receiving date, thereafter would be disposed off
3. Sample Tested Are Not Returnable, Unless Stated For
4. Test Report are Not Valid For Judicial Purpose
5. In Case Of Any Dispute, It would be the subject of Patna Jurisdiction

Sd./-

Approved & Issued by

Dr. C. B. Sharma

CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800066

E-mail - sheetlab@gmail.com / sheetlab.patna@gmail.com / sheetlab.patna@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT

Sample Report No TC-136692500007599 Report Issue Date: 07/04/2025
 Company Name & Address: M/S Bholaram Steels Pvt. Ltd. Naariganj, Denapur, Patna-800012
 Description of Sample: Drinking Water
 Sample Collection Date: 01/04/2025
 Sample Receiving Date: 02/04/2025
 Start Date of Analysis: 02/04/2025
 End Date of Analysis: 07/04/2025

| Sr No | Test Parameters | Units Of Measurement | Acceptable Limit As Per IS 10500:2012 | Compliance (As Per The Above Mentioned) | Result | Remarks |
|-------|-------------------|----------------------|---------------------------------------|---|--------|-----------------|
| | Acidity | ppm | 0.01 | 0.04 | 0.01 | 0.01 (0.01) |
| 1 | Iron as Fe | mg | 0.1 | NR | 0.25 | 0.25 (0.25) |
| | Residual Chlorine | ppm | 0.2 | 1 | Nil | 0.25 (0.25) |
| | Boron as B | mg | 0.5 | 1 | 0.01 | 0.01 (0.01) |
| 21 | Chromium as Cr | ppm | 0.05 | NR | 0.01 | 0.01 (0.01) |
| 22 | Cadmium as Cd | ppm | 0.001 | NR | 0.01 | 0.01 (0.01) |
| | Cyanide as CN | mg | 0.05 | NR | 0.01 | 0.01 (0.01) |
| 24 | Copper as Cu | ppm | 0.05 | 1.5 | 0.01 | 0.01 (0.01) |
| 25 | Nickel as Ni | mg | 0.02 | NR | 0.01 | 0.01 (0.01) |
| | Selenium as Se | mg | 0.01 | NR | 0.01 | 0.01 (0.01) |
| 27 | Mercury as Hg | ppm | 0.001 | NR | Nil | 0.01 (0.01) |
| 28 | Aluminium as Al | mg | 0.05 | 0.3 | 0.01 | 0.01 (0.01) |
| 29 | Manganese as Mn | mg | 0.1 | 0.3 | 0.01 | 0.01 (0.01) |
| | Lead As Pb | mg | 0.01 | NR | 0.01 | 0.01 (0.01) |
| | Coliform Count | MPN/100 ml | Nil | Advent | Advent | Advent (Advent) |
| | E. Coli | MPN/100 ml | Advent/Prevent | Advent | Advent | Advent (Advent) |

BDL: Below detection level, trace-showing presence, but in non-measurable concentration

REMARKS

Tested all 17 to 32 parameters are within acceptable limit as per IS 10500:2012

End of the test report

Pg 2 / 2

[Signature]
Date: 07/04/2025

Dr. S. S. S. S.
Microbiologist

- 1. Test Reports Are Valid For The Sample Tested In Our Lab
- 2. Water / Waste Water Samples Would be preserved / stored in our lab. for next 15 Days since the receiving date. thereafter would be disposed off
- 3. Sample Tested Are Not Returnable Unless Stated For
- 4. Test Report are Not Valid For Judicial Purpose
- 5. In Case Of Any Dispute It would Be the subject of Patna Jurisdiction

Approved & Issued by
 Dr. S. S. S. S. S.
 CWD

TYPE D COPY**PHEET LAB PRIVATE LIMITED**

ISO 45001:2018, ISO/IEC 17025:2017 Certified &

NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack
Emission & Noise Near 01 Road, Located in Bhagirathi
Lane, Opposite Malaria Control Office, Ashok Rajpath,

Mahendru, Patna-800006

Email-pheetlab@gmail.com,pheetlabchandrabhan@gmail.com

Mob.-9065103567/9546991814

TEST REPORT

| | |
|-------------------------|--|
| Unique Report No | TC-13682925000007594 |
| Company Name & Address: | M/S Bholaram Steels Pvt. Ltd. Nasirganj, Danapur, Patna-800012 |
| Description of Sample: | Drinking Water |
| Sample Collection Date: | 01/04/2025 |
| Sample Receiving Date: | 02/04/2025 |
| Start Date of Analysis: | 02/04/2025 |
| Report Issue Date | 07/04/2025 |
| Report Issue Date | 07/04/2025 |
| Illegible | |

58B

| Sr No | Test Parameters | Unit Of Measurement | Acceptable Limit As Per IS 10500 2012 | Permissible Limit In The Absence of Microbial Quality | Result | Purpose |
|--------------|------------------------|----------------------------|--|--|---------------|----------------|
| 17 | Illegible | Ppm | 0.01 | 0.05 | 0.01 | Illegible |
| 18 | Illegible | ppm | 0.3 | NR | 0.23 | Illegible |
| 19 | Illegible | ppm | 0.2 | 1 | Nil | Illegible |
| 20 | Illegible | ppm | 0.5 | 1 | BDI | Illegible |
| 21 | Illegible | ppm | 0.05 | NR | BDI | Illegible |
| 22 | Illegible | Ppm | 0.003 | NR | BDI | Illegible |
| 23 | Illegible | Ppm | 0.05 | NR | BDI | Illegible |

So C

| Sr No | Test Parameters | Unit Of Measurement | Acceptable Limit As Per IS 10500 2012 | Permissible Limit In The Absence of Microbial Quality | Result | Purpose |
|--------------|------------------------|----------------------------|--|--|---------------|----------------|
| 24 | Illegible | ppm | 0.05 | 1.5 | BDI | Illegible |
| 25 | Illegible | ppm | 0.02 | NR | BDI | Illegible |
| 26 | Illegible | ppm | 0.01 | NR | BDI | Illegible |
| 27 | Illegible | ppm | 0.001 | NR | Nil | Illegible |
| 28 | Illegible | ppm | 0.03 | 0.2 | BDI | Illegible |
| 29 | Illegible | ppm | 0.1 | 0.3 | BDI | Illegible |
| 30 | Illegible | ppm | 0.01 | NR | BDI | Illegible |

58D

| Sr No | Test Parameters | Unit Of Measurement | Acceptable Limit As Per IS 10500 2012 | Permissible Limit In The Absence of Microbial Quality | Result | Purpose |
|--------------|------------------------|----------------------------|--|--|---------------|----------------|
| 31 | Illegible | MPN/100 ml | Nil | Nil | Absent | Illegible |
| 32 | E. Coli | MPN/100 ml | Absent/Present | Absent/Present | Illegible | Illegible |

BDL: Below detection level, trace showing presence, but in non-measurable concentration

REMARKS

Tested all 17 to 32 parameters are within acceptable limit as per IS 10500:2012

End of the test report Pg: 2

Tester

Microbiologist

Note:

1. Test Reports Are Void for The Sample Tested in Our Lab
2. Water/Waste Water Samples Would be preserved/stored in our lab for next 15 Days
3. Since the receiving date thereafter would be disposed off
4. Sample Tested Are Not Returnable Unless Stated For
5. Test Report are Not Valid For Judicial Purpose
6. In Case of Any Dispute It would be the subject of Patna Jurisdiction

Sd./-

Approved & Issued by

Dr C.B. Sharma

CWO cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise
 under 01 Roof, Located in Bhagirathi Lane Opposite Malena Control Office, Ashok Rajpath, Mahendru, Patna-800006
 Email - pheetlab@gmail.com / shantee.schandra@pheetlab.com
 Mob. - 9065103567 / 9546991814

TEST REPORT

Sample/Report No. TC-136692500000224F Report Issue Date: 07/04/2025
 Name & Address - M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012
 Description of Sample - Waste Water
 Sample Collection Date: 01/04/2025
 Sample Receiving Date: 01/04/2025
 Start Date of Analysis: 02/04/2025 End Date of Analysis: 07/04/2025

| Sr No | Test Parameters | Units Of Measurements | Limit As Per CPCB | Results | Method reference |
|-------|--|-----------------------|-------------------|---------|-----------------------|
| 1 | BOD (Bio Chemical Oxygen Demand) 5days at 27 C | mg/l | 30 | 26 | IS 3025(P-44) 1993 |
| 2 | COD (Chemical Oxygen Demand) | mg/l | 250 | 153.59 | IS 3025(P-58) 2018 |
| 3 | pH | mg/l | 5.5 to 9.0 | 7.46 | IS 3025(P-1) 1981 |
| 4 | TSS | mg/l | 100 | 64 | IS 3025(P-16) 1981 |
| 5 | Oil & Grease | mg/l | 10 max | 4.87 | IS 3025(Part 34) 1981 |

REMARKS

End of the test report

Page 1/1

T. Singh
 Chemist

- Note
- 1 Test Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab for next 15 Days since the receiving date thereafter would be disposed off
 - 3 Sample Tested Are Not Returnable Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 In Case Of Any Dispute It would Be the subject of Patna Jurisdiction

Authorized & Issued by
 Dr. C. B. Sharma
 CMD cum TM

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PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified &

NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack

Emission & Noise

Under 01 Roof, Located in Bhagirathi Lane, Opposite

Malaria Control Office, Ashok Rajpath, Mahendru,

Patna-800006

Email - pheetlab@gmail.com /

sharma.chandrabhan39@gmail.com

Mob.-9065103567/9546991814

TEST REPORT

Sample/Report No. TC-136692500000224F

Name & Address: M/S Bholaram Steels Pvt. Ltd.

Nasriganj, Danapur, Patna-800012

Description of Sample: Waste Water

Sample Collection Date: 01/04/2025

Sample Receiving Date: 01/04/2025

Start Date of Analysis: 02/04/2025

Report Issue Date: 07/04/2025

End Date of Analysis: 07/04/2025

| Sr No | Test Parameters | Units Of Measurements | Limit As Per CPCB | Results | Method Reference |
|-------|---|-----------------------|-------------------|---------|------------------------------------|
| 1 | BOD (Bio Chemical Oxygen Demand) 3 days at 27°C | mg/l | 30 | 26 | IS 3025 (P-44): 1993/2009 |
| 2 | COD (Chemical Oxygen Demand) | mg/l | 250 | 153.59 | IS 3025 (P-58): 2006/2012 |
| 3 | pH | mg/l | 5.5 to 9.0 | 7.46 | IS 3025 (P-11): 1983/2003 |
| 4 | TSS | mg/l | 100 | 64 | IS 3025 (P-16): 1984/ illegible |
| 5 | Oil & Grease | mg/l | 10 max | 4.87 | IS 3025 (Part illegible) |

REMARKS

End of the test report Page 1/1

SXC

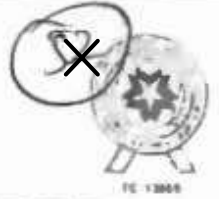
(Signature)
Tester/Chemist

Note:

1. Test Reports Are Valid for The Sample Tested In Our Lab
2. Water/Waste Water Samples Would be preserved/stored in our lab for next 15 Days
3. Since the receiving date thereafter would be disposed off
4. Sample Tested Are Not Returnable Unless Stated For
5. Test Report are Not Valid For Judicial Purpose
6. In Case of Any Dispute It would Be the subject of Patna Jurisdiction

Sd./-

Approved & Issued by
Dr C B Sharma
CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com / sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

| TEST REPORT | | | | | |
|---|------------------|---------------------|-------------------------------|-------|-------------|
| Sample/Report No. TC-136692500000382F | | | Report Issue Date: 07/04/2025 | | |
| Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012 | | | | | |
| Description of Sample :- Ambient Noise | | | | | |
| Order No. - Verval Order | | | | | |
| Sampling done by Santosh Thakur Chemist, PHEET, Lab | | | | | |
| Sampling Date - 01/04/2025 | | | | | |
| Date of Analysis - 02/04/2025 | | | | | |
| AMBIENT NOISE RESULT | | | | | |
| Sl. NO. | Noise Location | Day Time | | | Test Method |
| | | L Max | L Min | L eq | |
| 1 | Grating Plant | 57.8 | 45.6 | 52.76 | IS:9989 |
| Noise (Ambient Standard) | | | | | |
| Area Code | Category of Area | Limit in dB (A) Leg | | | |
| | | Day Time | Night Time | | |
| A | Industrial Area | 75 | 70 | | |
| B | Commercial Area | 65 | 55 | | |
| C | Residential Area | 55 | 45 | | |
| D | Silence Zone | 50 | 40 | | |
| REMARKS | | | | | |
| Sound Level during Day time was found (52.76 Leq) | | | | | |
| End of the Test Report, | | | P1/1 | | |

Tested by

S. K. Singh

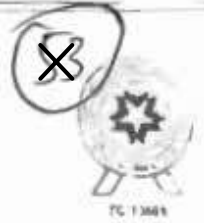
- Note :
1. Text Reports Are Valid For The Sample Tested In Our Lab
 2. Water / Waste Water Samples Would be preserved / stored in our lab, for next 15 Days, since the receiving date, thereafter, would be disposed off.
 3. Sample Tested Are Not Returnable, Unless Stated For
 4. Test Report are Not Valid For Judicial Purpose
 5. In Case Of Any Dispute, It would Be the subject of Patna Jurisdiction.



Approved & Issued by

Dr. C. H. Sharma

CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located In Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com / sharma_chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT

Sample/Report No. TC-136692500000383F Report Issue Date:- 07/04/2025
 Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012
 Description of Sample :- Ambient Noise
 Order No:- Verval Order
 Sampling done by Santosh Thakur Chemist, PHEET, Lab
 Sampling Date:- 01/04/2025
 Date of Analysis:- 02/04/2025

AMBIENT NOISE RESULT

| Sl. NO | Noise Location | Day Time | | | Test Method |
|--------|----------------|----------|-------|-------|-------------|
| | | L Max | L Min | Leq | |
| 1 | Farnece Plant | 58.2 | 48.5 | 54.16 | IS: 9989 |

Noise (Ambient Standard)

| Area Code | Category of Area | Limit in dB (A) Leg | |
|-----------|------------------|---------------------|------------|
| | | Day Time | Night Time |
| A | Industrial Area | 75 | 70 |
| B | Commercial Area | 65 | 55 |
| C | Residential Area | 55 | 45 |
| D | Silence Zone | 50 | 40 |

REMARKS

Sound Level during Day time was found (54.16 Leq)

End of the Test Report.

P 1/1

Tested by

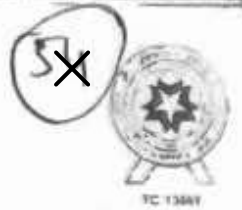
- Note :
1. Text Reports Are Valid For The Sample Tested In Our Lab
 2. Water / Waste Water Samples Would be preserved / stored in our lab, for next 15 Days, since the receiving date, thereafter, would be disposed off.
 3. Sample Tested Are Not Returnable, Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
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Approved & Issued by
 Dr. C. B. Sharma
 CMD cum TM



PHEET Emblem



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com / sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

| TEST REPORT | | | | | |
|---|------------------|---------------------|--------------------------------|-------|-------------|
| Sample/Report No. TC-136692500000384F | | | Report Issue Date:- 07/04/2025 | | |
| Name & Address:- M/S Bholaram Steels Pvt. Ltd. Nasriganj, Danapur, Patna-800012 | | | | | |
| Description of Sample :- Ambient Noise | | | | | |
| Order No:- Verval Order | | | | | |
| Sampling done by Santosh Thakur, Chemist, PHEET, Lab | | | | | |
| Sampling Date:- 01/04/2025 | | | | | |
| Date of Analysis:- 02/04/2025 | | | | | |
| AMBIENT NOISE RESULT | | | | | |
| Sl. NO. | Noise Location | Day Time | | | Test Method |
| | | L Max | L Min | L eq | |
| 1 | Rolling Mill | 56 | 44.7 | 51.79 | IS: 9989 |
| Noise (Ambient Standard) | | | | | |
| Area Code | Category of Area | Limit in dB (A) Leg | | | |
| | | Day Time | Night Time | | |
| A | Industrial Area | 75 | 70 | | |
| B | Commercial Area | 65 | 55 | | |
| C | Residential Area | 55 | 45 | | |
| D | Silence Zone | 50 | 40 | | |
| REMARKS | | | | | |
| Sound Level during Day time was found (51.79 Leq) | | | | | |
| End of the Test Report, | | | P 1/1 | | |

Tested by
Santosh Thakur

- Note :
- 1 Test Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab, for next 15 Days, since the receiving date, thereafter, would be disposed off.
 - 3 Sample Tested Are Not Returnable, Unless Stated For
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 - 5 In Case Of Any Dispute, It would Be the subject of Patna Jurisdiction.



Approved & Issued by
Dr. C. B. Sharma
CMD cum TM



JOHANNES KEPLER TESTING & RESEARCH CENTRE (HKRC) Pvt. Ltd.

(Quality is Strength of Structure)
(An ISO 9001 : 2015 Certified Laboratory)



TEST REPORT

| | |
|--|---|
| Issued To: M/S Bholu Ram Steels Pvt. Ltd. Corporate Office: 404, N.P. Centre, New Dak Bunglow Road, Patna-800001. | Sample No.: JKTRC/140525-04 |
| | Report No.: JKTRC/140525/2680 |
| Name of Work: Toxicity Properties of Slag of induction furnace. | Date of Receiving of Sample: 14.05.2025 |
| | Description of Sample/Test: Toxicity Test of Slag of Induction furnace. |
| Ref. No.: BRSPL (25-26)/06 Date: 13.05.2025 | Period of Testing: 14.05.2025 to 16.05.2025 |
| | Date of Report: 16.05.2025 |

RESULTS

| Sl. No. | Test Parameter | Unit | Test Method | Observed Value | Requirement as per EPA 1311 |
|---------|----------------|------|-------------|----------------|-----------------------------|
| 1. | Lead (Pb) | Mg/l | EPA 1311 | 1.2 | Max. 5.0 |
| 2. | Arsenic (As) | Mg/l | EPA 1311 | 0.15 | Max. 5.0 |
| 3. | Mercury (Hg) | Mg/l | EPA 1311 | Absent | Max. 0.2 |
| 4. | Zinc (Zn) | Mg/l | EPA 1311 | 2.8 | |
| 5. | Chromium (Cr) | Mg/l | EPA 1311 | 0.42 | Max. 5.0 |

Remarks:

- Results given above refer only to the sample supplied.
- The Report is being issued on the specific understanding that JKTRC will not in any way be involved in any action following the interpretation of the above results.
- This report shall not be reproduced except in full without written approval from JKTRC.
- This report does not imply that the sample/material is approved or endorsed by JKTRC or NABL.
- Sample shall be retained for 30 days after reporting the results.

****End of Report****

Madhav K. Jha
Checked by
(Madhav Kumar Jha)



Rajnish Kumar
Authorized Signatory
(RAJNISH KUMAR)
QUALITY MANAGER



POLLUTION & ENVIRONMENT



CONSTRUCTION MATERIAL



WATER, WOOD, SOIL & ROCK



CHEMICAL

DPS More, Priyadarshi Nagar, Bailey Road, Patna-801503 (Bihar)

E-mail: service.iktrcpatna@gmail.com | Web ID: www.iktrc.com | Mob.: 7280011100



JOHANNES KEPLER TESTING & RESEARCH CENTRE (HICM) Pvt. Ltd.

(Quality is Strength) of Structure
(An ISO 9001 : 2015 Certified Laboratory)

Page 1 of 1



TEST REPORT

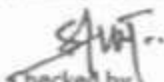
| | |
|---|--|
| Issued To: M/S Bhoja Ram Steels Pvt. Ltd. Corporate Office: 404, N.P. Centre, New Dak Bunglow Road, Patna-800001. | Sample No.: JKTRC/241224-10 |
| | Report No.: JKTRC/241224/2784 |
| Name of Work: Toxicity Properties of Slag of Induction furnace. | Date of Receiving of Sample: 24.12.2024 |
| | Description of Sample/Test: Toxicity Test of Slag of Induction furnace. |
| Ref. No.: BRSPL (24-25)/57 Date: 24.12.2024 | Period of Testing: 24.12.2024 to 26.12.2024 |
| | Date of Report: 26.12.2024 |

RESULTS

| Sl. No. | Test Parameter | Unit | Test Method | Observed Value | Requirement as per EPA 1311 |
|---------|----------------|------|-------------|----------------|-----------------------------|
| 1. | Lead (Pb) | Mg/l | EPA 1311 | 1.4 | Max. 5.0 |
| 2. | Arsenic (As) | Mg/l | EPA 1311 | 0.09 | Max. 5.0 |
| 3. | Mercury (Hg) | Mg/l | EPA 1311 | 0.05 | Max. 0.2 |
| 4. | Zinc (Zn) | Mg/l | EPA 1311 | 2.10 | - |
| 5. | Chromium (Cr) | Mg/l | EPA 1311 | 0.49 | Max. 5.0 |

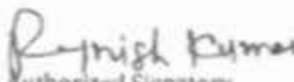
Remarks:

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- Sample shall be retained for 30 days after reporting the results.


 Checked by
 (Santosh Kumar)

End of Report




 Authorized Signatory
 (RISHABH KUMAR)
 QUALITY MANAGER



POLLUTION & ENVIRONMENT



CONSTRUCTION MATERIAL



WATER, WOOD, SOIL & ROCK



CHEMICAL

DPS More, Priyadarshi Nagar, Bailey Road, Patna-801503 (Bihar)

F-mail: soycajktcrpatna@gmail.com, Web: www.jktcr.com, Tel: 9855111111



JOHANNES KEPLER TESTING & RESEARCH CENTRE (HICM) Pvt. Ltd.

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TEST REPORT

| | |
|--|--|
| Issued To: M/S Bholam Ram Steels Pvt. Ltd. Corporate Office: 404, N.P. Centre, New Dak Bunglow Road, Patna-800001. | Sample No.: JKTRC/100124-16 |
| | Report No.: JKTRC/100124/102 |
| Name of Work: Toxicity Properties of Slag of Induction furnace. | Date of Receiving of Sample: 10.01.2024 |
| | Description of Sample/Test: Toxicity Test of Slag of Induction furnace. |
| Ref. No.: BRSPL (23-24)/47 Date: 09.01.2024 | Period of Testing: 10.01.2024 to 12.01.2024 |
| | Date of Report: 12.01.2024 |


RESULTS

| Sl. No. | Test Parameter | Unit | Test Method | Observed Value | Requirement as per EPA 1311 |
|---------|----------------|------|-------------|----------------|-----------------------------|
| 1. | Lead (Pb) | Mg/l | EPA 1311 | 1.5 | Max. 5.0 |
| 2. | Arsenic (As) | Mg/l | EPA 1311 | 0.12 | Max. 5.0 |
| 3. | Mercury (Hg) | Mg/l | EPA 1311 | Absent | Max. 0.2 |
| 4. | Zinc (Zn) | Mg/l | EPA 1311 | 2.3 | - |
| 5. | Chromium (Cr) | Mg/l | EPA 1311 | 0.45 | Max. 5.0 |

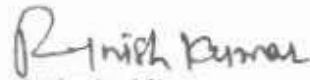
Remarks:

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- (ii) The Report is being issued on the specific understanding that JKTRC will not in any way be involved in any action following the interpretation of the above results.
- (iii) This report shall not be reproduced except in full without written approval from JKTRC.
- (iv) This report does not imply that the sample/material is approved or endorsed by JKTRC or NABL.
- (v) Sample shall be retained for 30 days after reporting the results.

****End of Report****


Checked by
(Santosh Kumar)




Authorized Signatory
(RAJNISH KUMAR)
QUALITY MANAGER



POLLUTION & ENVIRONMENT



CONSTRUCTION MATERIAL



WATER, WOOD, SOIL & ROCK



CHEMICAL



JOHANNES KEPLER TESTING & RESEARCH CENTRE (HKM) Pvt. Ltd.

(Quality is Strength of Structure)
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Page 1 of 1



TEST REPORT

| | |
|--|---|
| Issued To: M/S Bhole Ram Steels Pvt. Ltd. Corporate Office: 404, N.P. Centre, New Dak Bunglow Road, Patna-800001. | Sample No.: JKTRC/081123-101 |
| Name of Work: Toxicity Properties of Slag of Induction furnace. | Report No.: JKTRC/081123/1434 |
| Ref. No.: BRSPL (23-24)/3B Date: 08.11.2023 | Date of Receiving of Sample: 08.11.2023 |
| | Description of Sample/Test: Toxicity Test of Slag of Induction furnace. |
| | Period of Testing: 08.11.2023 to 10.11.2023 |
| | Date of Report: 10.11.2023 |

RESULTS

| Sl. No. | Test Parameter | Unit | Test Method | Observed Value | Requirement as per EPA 1311 |
|---------|----------------|------|-------------|----------------|-----------------------------|
| 1. | Lead (Pb) | Mg/l | EPA 1311 | 1.29 | Max. 5.0 |
| 2. | Arsenic (As) | Mg/l | EPA 1311 | 0.17 | Max. 5.0 |
| 3. | Mercury (Hg) | Mg/l | EPA 1311 | Absent | Max. 0.2 |
| 4. | Zinc (Zn) | Mg/l | EPA 1311 | 2.3 | - |
| 5. | Chromium (Cr) | Mg/l | EPA 1311 | 0.37 | Max. 5.0 |

Remarks:

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- This report does not imply that the sample/material is approved or endorsed by JKTRC or NABL.
- Sample shall be retained for 30 days after reporting the results

Checked by
(Santosh Kumar)

End of Report



Purnish Kumar
Authorized Signatory
QUALITY MANAGER



POLLUTION & ENVIRONMENT



CONSTRUCTION MATERIAL



WATER, WOOD, SOIL & ROCK



CHEMICAL



JOHANNES KEPLER TESTING & RESEARCH CENTRE (HICM) Pvt. Ltd.

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(An ISO 9001 : 2015 Certified Laboratory)



TEST REPORT

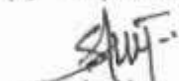
| | |
|---|--|
| Issued To: M/S Bhola Ram Steels Pvt. Ltd. Corporate Office: 404, N.P. Centre, New Dak Bunglow Road, Patna-800001. | Sample No.: JKTRC/240223-04 |
| | Report No.: JKTRC/240223/198 |
| Name of Work: Toxicity Properties of Slag of Induction furnace. | Date of Receiving of Sample: 24.02.2023 |
| | Description of Sample/Test: Toxicity Test of Slag of Induction furnace. |
| Ref. No.: BRSPL (22-23)/54 Date: 21.02.2023 | Period of Testing: 24.02.2023 to 27.02.2023 |
| | Date of Report: 27.02.2023 |

RESULTS

| Sl. No. | Test Parameter | Unit | Test Method | Observed Value | Requirement as per EPA 1311 |
|---------|----------------|------|-------------|----------------|-----------------------------|
| 1. | Lead (Pb) | Mg/l | EPA 1311 | 1.10 | Max. 5.0 |
| 2. | Arsenic (As) | Mg/l | EPA 1311 | 0.17 | Max. 5.0 |
| 3. | Mercury (Hg) | Mg/l | EPA 1311 | 0.01 | Max. 0.2 |
| 4. | Zinc (Zn) | Mg/l | EPA 1311 | 2.1 | - |
| 5. | Chromium (Cr) | Mg/l | EPA 1311 | 0.55 | Max. 5.0 |

Remarks:

- Results given above refer only to the sample supplied.
- The Report is being issued on the specific understanding that JKTRC will not in any way be involved in any action following the interpretation of the above results.
- This report shall not be reproduced except in full without written approval from JKTRC.
- This report does not imply that the sample/material is approved or endorsed by JKTRC or NABL.
- Sample shall be retained for 30 days after reporting the results.


Checked by
(Santosh Kumar)

****End of Report****




Authorized Signatory
RAJNISH KUMAR
QUALITY MANAGER



POLLUTION & ENVIRONMENT



CONSTRUCTION MATERIAL



WATER, WOOD, SOIL & ROCK



CHEMICAL

TYPED COPY

62A

NAGAR PARISHAD DANAPUR NIZAMAT

PID - 212038104

RECEIPT FY 2022-2023

| | |
|----------------|--|
| Receipt No: | CNT0000858 |
| Date: | 03-02-2023 |
| Related To: | Tax And Revenue |
| Print Date: | 19-12-2023 01:53 PM |
| Received From: | MR BHOLA RAM STEEL PVT LTD |
| Subject: | Property Tax Self-Assessment And Payment |
| Narration: | Circle Danapur Ward 33, Property No. 212038104, Revenue Circle NA, New Holding 414273 City Holding |
| Owner: | MR BHOLA RAM STEEL PVT LTD |
| Guardian Name: | DRS AAYOK MAR GOENKA SO S.N. GOENKA |
| Mobile No.: | 9334348251 |
| Address: | NASRIGANJ, DIGHA, DANAPUR, PATNA BIHAR |
| Payment Mode | CASH: 116,191.00 |
| Amount (Rs.): | |

60B

| Bill No. | Bill Date | Details | Payable Amount (Rs.) | Payable Amount (Rs.) | Received Amount (Rs.) | Received Amount (Rs.) |
|----------|------------|--------------------------|----------------------|----------------------|-----------------------|-----------------------|
| | | | Arrears | Current | Arrears | Current |
| 111612 | 03-02-2023 | Holding Tax | 0.00 | 108,085.00 | 0.00 | 108,085.00 |
| 111611 | 03-02-2023 | Interest on Arrears Bill | 0.00 | 8,106.38 | 0.00 | 8,106.38 |
| 111610 | 03-02-2023 | | | | | |
| 111609 | 03-02-2023 | | | | | |
| 111608 | 03-02- | | | | | |

60c

| Bill No. | Bill Date | Details | Payable Amount (Rs.) | Payable Amount (Rs.) | Received Amount (Rs.) | Received Amount (Rs.) |
|--|-----------|-----------------------|----------------------|--|-----------------------|-----------------------|
| | | | Arrears | Current | Arrears | Current |
| | 2023 | | | | | |
| Total Amount: | | | 0.00 | 116,191.38 | 0.00 | 116,191.38 |
| Payable Amt. Rs. 116,191.00 | | Rebate Amt.: Rs. 0.00 | | Rain Water Harvesting Rebate: Rs. 0.00 | | |
| One Time Water Charge: Rs. 0.00 | | | | | | |
| Adjusted Advance: Rs. 0.00 | | | | Adjusted Arrear: Rs. 0.00 | | |
| Actual Payable Amt.: Rs. 116,191.00 | | | | | | |
| Total Received Amt. Rs.: 116,191.00 | | | | Outstanding Amt. (Till Receipt Date): Rs. 0.00 | | |
| Amount In Words One Lakh Sixteen Thousand One Hundred Ninety One Rupees | | | | | | |
| Received By: DANAPUR COUNTER 3 | | | | Dated: 03-02-2023 15:11:09 | | |

Note:

1. For any query dial Toll Free Number: 1800 345 7244.
2. Cheque/Draft/Bankers Cheque are Subject to realisation.
3. अगर का भुगतान द्वारा/ड्राफ्ट का कोई कानूनी हकीमय भुगतान नहीं करेगा और/या न ही भुगतान कर्ता को कोई कानूनी अधिकार प्रदान करेगा।
4. You may validate receipt by scanning QR Code.

For Details Please Visit:

<https://danapurnagarparishad.net>

OR Call us at 1800 345 7244

Phone No.: 0

NAGAR PARISHAD DANAPUR NIZAMAT

In Collaboration with
Nagar Parishad Danapur Nizamat

Received the Receipt No. CNT0000858 at 03-02-2023 15:11:09 of Rs. 116,191.00 against Payment of Property Tax of PID 212038104.

Issued By Nagar Parishad Danapur Nizamat
For Nagar Parishad Danapur Nizamat

Signature of Recipient



NAGAR PARISHAD DANAPUR NIZAMAT

PID :- 212038104 RECEIPT FY: 2023-2024

| Receipt No. | Date | Related To | Print Date |
|-------------|------------|-----------------|---------------------|
| DTD0043011 | 19-12-2023 | Tax and Revenue | 19-12-2023 04:06 PM |

Received From: MR. BHOLA RAM STEEL PVT LTD

Subject: Property Tax Self-Assessment And Payment

Narration: Circle Danapur Ward: 33, Property No. 212098104, Revenue Circle NA, New Holding: 41/42/3 Old holding

Owner: MR. BHOLA RAM STEEL PVT LTD

Guardian Name: DR. AJAY K. MAR GOENKA SO S.N. GOENKA

Mobile No.: 93344251

Address: NARIGANJ DIGHA, DNAPUR, PATNA BIHAR

Payment Mode: Amount(Rs.)

CAS: 13,238.00

| Bill No. | Bill Date | Details | Payable Amount(Rs.) | | Received Amount(Rs.) | |
|---------------------|------------|--------------------------|---------------------|-------------------|----------------------|-------------------|
| | | | Arrears | Current | Arrears | Current |
| 111612 | 19-12-2023 | Holding Tax | 0.00 | 108,362.00 | 0.00 | 108,362.00 |
| 111611 | 19-12-2023 | Interest on Arrears Bill | 0.00 | 4,876.29 | 0.00 | 4,876.29 |
| 111610 | 19-12-2023 | | | | | |
| 111609 | 19-12-2023 | | | | | |
| 111608 | 19-12-2023 | | | | | |
| Total Amount | | | 0.00 | 113,238.29 | 0.00 | 113,238.29 |

Payable Amt. Rs. 113,238.00 Rebate Amt. Rs. 0.00 Rain Water Harvesting Rebate. : Rs. 0.00

One Time Water Charge. : Rs. 0.00

Adjusted Advance : Rs. 0.00 Adjusted Arrear : Rs. 0.00

Actual Payable Amt. : Rs. 113,238.00

Total Received Amt. Rs. 113,238.00 Outstanding Amt. (Till Receipt Date): Rs. 0.00

Amount in Words One Lakh Thirteen Thousand Two Hundred Thirty Eight Rupees

Received By: INDRAJEET KUMAR Dated: 19-12-2023 16:06:24

Note :

- For any query dial Toll Free Number : 1800 345 7244.
- Cheque/Draft/Bankers Cheque are Subject to realization.
- एक ही पुराने घर के अर्थ में कोई कस्टमर बिना प्रदान नहीं करेगा और / या न ही पुराने घरों को कोई कस्टमर अधिकतर प्रदान करेगा

* You may validate receipt by scanning QR Code.

For Details Please Visit : <https://danapur.nagarpanshad.net>
OR Call us at 1800 345 7244
Phone No. : 0

NAGAR PARISHAD DANAPUR NIZAMAT
In Collaboration with
Nagar Parishad Danapur Nizamat

Received the Receipt No. DTD0043011 at 19-12-2023 16:06:24 of Rs. 113,238.00 against Payment of Property Tax of PID 212038104.

Issued By Nagar Parishad Danapur Nizamat
For Nagar Parishad Danapur Nizamat

Signature of Recipients

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

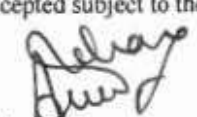
KNOW ALL to whom these presents shall come that I, Kapil Kumar Saraswat aged about 34 years S/o Sh. Rakesh Kumar, Authorized Representative of Bhola Ram Steels Pvt. Ltd. having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012 and its Corporate Office at: 2nd Floor, M-79, M-Block Market, Greater Kailash – II, New Delhi – 110 048 (the Respondent No.11 herein) do hereby appoint:-

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 27th day of May 2025.
Accepted subject to the terms of the fees


ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)


FOR BHOLARAM STEELS PVT. LTD.
AUTHORISED SIGNATORY
Client